Ref: IRDA/HLT/REG/CIR/150/07/2016
Guidelines on Product Filing in Health Insurance Business
Dated 29 th July 2016



Insurance Regulatory and Development Authority of India 3rd Floor, Parishrama Bhavan, Basheerbagh, HYDERABAD 500 004

Ref: IRDA/HLT/REG/CIR/150/07/2016 29th July, 2016

To

The Chairman-Cum- Managing Directors/Chief Executive officers of Life Insurance Companies, General Insurance Companies & Health Insurance Companies

Madam/Sir,

Guidelines on Product Filing in Health Insurance Business

The Health Insurance Regulations, 2013 are now replaced by IRDAI (Health Insurance) Regulations, 2016 which were notified on 18th July, 2016. In terms of various provisions of the said Regulations, the Authority hereby issues these Guidelines on product filing procedures for products relating to Health Insurance Business for compliance by all Insurers and TPAs, as may be applicable.

Yours faithfully,

(Yegnapriya Bharath)
Joint Director - Health

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CHAPTER I: PRELIMINARY

1. Introduction:

The File and Use Guidelines and other procedure for product clearance in respect of health insurance business have evolved over time and those currently in vogue were enunciated in the Health Insurance Regulations 2013 as well as in the Circular on Standardization Guidelines for Health Insurance bearing Ref IRDA/HLT/CIR/036/02/2013 dated 20th February, 2013 and amendments thereof. The Health Insurance Regulations, 2013 are now replaced by IRDAI (Health Insurance) Regulations, 2016 (hereafter referred as HIR, 2016) which were notified on 18th July, 2016. In terms of various provisions of the said Regulations, the Authority has to specify certain Guidelines for compliance by all Insurers and TPAs, as may be applicable.

The objective of this circular is to specify the Product Filing Guidelines which consist of File and Use and Use and File Procedure, Guidelines on Withdrawal of Products, Group Insurance and wellness features /benefits and also set out other related regulatory requirements that every Insurer shall comply with.

2. Applicability:

Unless otherwise specified in the provisions of this Circular, this circular is applicable to all Life, General and Health insurers carrying on health insurance business in India, registered in accordance with Section 3 of the Insurance Act 1938, (herein after referred as Insurers).

3. Legal and other provisions:

- 3.1 This circular is issued under the provisions of Section 34 (1) of Insurance Act, 1938 and under the powers vested in Regulation 2 (i) (o) of IRDAI (Health Insurance) Regulations, 2016.
- 3.2 The periodicity of the data or information to be furnished to the Authority, if any, shall be as mentioned under the respective Chapters in this circular.
- 3.3 Norms to be followed by all Insurers while filing Health Insurance products under File and Use application are prescribed in Chapter III of this circular.
- 3.4 Norms to be followed by General Insurers and Health Insurers while launching Group Insurance Products under Use and File Procedure are prescribed in Chapter IV of this Circular. (This is not applicable to Life Insurers.)
- 3.5 Certain additional Guidelines on Group Insurance Policies are specified in Chapter V of this Circular.

- 3.6 Norms to be followed while withdrawing products are specified in Chapter VI of this Circular. These are not applicable to Life Insurers.
- 3.7 Guidelines to be adhered to by all Insurers while offering wellness features as part of Health Insurance Policies are specified in Chapter VII of this Circular.
- 3.8 Formats relating to File and Use, Use and File, Withdrawals etc. are attached as Annexure 1 . 7 of this Circular.
- 3.9 Returns to be filed by all Insurers specific to Government Schemes, Group Insurance and Pilot Products are prescribed under Annexure . 8 to 10 of this Circular.

4. Effective Date:

The provisions of this circular shall be applicable with immediate effect or as specified in the respective provisions hereunder. The norms specified in these guidelines shall be applicable to all Individual products filed with the Authority under File and Use Procedure subsequent to the notification of these guidelines and all products launched under Use and File procedure in respect of Group Insurance Policies, including Government Schemes.

5. Abatement of all previous circulars and guidelines:

This circular is to be read in conjunction with the relevant provisions of the Health Insurance Regulations, 2016 and supercede the previous Circulars and Guidelines relating to File and Use procedure and other applicable guidelines for clearance of products in respect of Health Insurance Business (as defined in the Act) offered by Life Insurers, General insurers and Health insurers.

6. Definitions:

- a) The words or expressions used herein and defined in the Insurance Act, 1938 and Amendments thereon, the Insurance Regulatory and Development Authority Act, 1999 and the Regulations notified thereunder shall have the same meaning as assigned to them in those Acts.
- b) For the purpose of these guidelines certain terms shall have the meaning assigned as per glossary in Schedule-I unless otherwise specified or the context otherwise requires.

7. Filing Process:

While insurers shall follow the procedure and documentation specified herein for 'File and Use' and 'Use and File' and use the Application Formats specified in these Guidelines, they shall ensure that internal verification is independently carried out by

their compliance Department and file the certifications prescribed under these Guidelines with IRDAI.

CHAPTER II: GENERAL PROVISIONS

1. Board approved Underwriting Policy:

- a) Every Insurer must file its Board approved Underwriting Policy for Health Insurance Business giving details for Health, Personal Accident and Travel, as may be applicable.
- b) The Insurer shall ensure that the Underwriting Policy reflects its underwriting philosophy.
- c) The Insurer shall also ensure that product design, rating, terms and conditions of cover and underwriting are at all times consistent with the Board approved underwriting policy.
- d) Any changes in the underwriting policy shall be approved by the Board recording the reasons for the change and the same shall be submitted to IRDAI within 30 days from the date of such approval.
- e) It must be ensured that the impact of such changes on the existing products is taken care of. If such impact warrants a change in the existing products, the insurer may decide to withdraw or file such products duly modified.

<u>Explanation</u>: In respect of General Insurers and Life Insurers, where the Underwriting Policy approved by the Board is in respect of all lines of business, it shall consider the above factors while detailing the underwriting policy for Health Insurance Business.

2. Role of Product Management Committee (PMC) (Not applicable to Life Insurers):

Please refer to IRDAI 'Guidelines on Product Filing Procedures for General Insurance Products' ref. no. IRDAI/NL/GDL/F&U/030/02/2016 dated 18th February, 2016. In terms of the same, every general insurer (other than stand-alone health insurers) shall have to set up the Product Management Committee (PMC) as stipulated and carry on the role prescribed. In respect of products falling under Health Insurance Business, the PMC shall also assume the additional role as stipulated hereunder. As far as stand-alone health insurers are concerned, they shall also set up a Product Management Committee (PMC) in accordance with the norms specified in the Circular dated 18th February, 2016 referred above.

In addition to the functions specified in the above referred Circular dated 18th February, 2016, the PMC shall carry out the following functions in so far as Health Insurance Business is concerned:

i. The Committee shall put in place a Product Management Policy (in line with the Underwriting Policy) for Health Insurance Business. The within referred policy shall, *inter alia*, include aspects of reviewing products to avoid duplication or having multiple number of similar products; annual plans at the beginning of each financial year for filing of new products and modification of existing products; launching of products cleared under the File and Use procedure/ Use and File procedure as stipulated in these Guidelines; designing and filing of pilot products, if any and any other matter relating to product design and performance.

- ii. PMC shall carry out a due diligence process and record its concurrence/sign off on various product related risks for all product filings under File and Use, including Pilot products, if any, before any application for an insurance product is sent to IRDAI for approval under the File and Use procedure.
- iii. As far as products under the Use and File category are concerned, subject to the norms specified under these Guidelines, these shall be approved by the PMC which shall ensure that the products comply with the various stipulations relating to products enunciated in the various applicable provisions of law, rules, regulations, guidelines and other applicable regulatory framework including the Use and File guidelines stipulated by IRDAI from time to time.
- iv. The Board of the insurer may, however, delegate the day-to-day responsibilities relating to product designing, responding to IRDAIcs queries etc to any of the Key Persons of the Company in accordance to the provisions of Annexure . 4 Guidelines for Corporate Governance for Insurers in India Ref No. IRDA/F&A/GDL/CG/100/05/2016 dated 18th May, 2016.
- v. The Committee shall hold its meetings at least once in a Quarter.
- vi. The minutes of the meetings of the PMC shall be maintained for a minimum period of five years and the Authority reserves the right to call for the minutes of meetings of the PMC at any time.

3. The Proposal Form:

- (I) The following are hereby prescribed in respect of the Proposal Form used for individual health insurance products offered by all Insurers:
 - a) Insurers shall ensure that every Proposal Form used for any of their health insurance products is filed and approved under these guidelines.
 - b) Every Insurer shall file the proposal form(s) by giving a Unique Reference Number to each. Insurers may use the same proposal form approved by the Authority under these guidelines for any number of products by duly mentioning the Unique Reference Number of the said Proposal Form in the relevant File and Use Form. It would not be necessary to file the form each time.

<u>Explanatory Note:</u> The Unique Reference Number referred herein shall be allotted by the Insurer and it shall be Proposal Form specific Unique Reference Number.

c) Where any changes are required to be effected to suit the product or underwriting requirements etc., Insurer shall file such specific Proposal

Form either while filing such product or separately and the same shall be given another Unique Reference Number.

- d) Insurers shall maintain a record of the Unique Reference Number allotted to each proposal form and the products for which the said proposal form is used.
- e) Every proposal form used along with the unique reference number and the name of the product for which the form is used shall be disclosed in the respective websites of the Insurers.
- f) There shall be a provision to capture the declarations or confirmation by Insurance Agent or the Intermediary explaining the product suitability to the prospect as well as the prospects or policyholders declaration or confirmation with regard to the understanding of the features. Where the proposer is illiterate or signs in a language different from that of the language of the proposal form, there shall be a provision which states that the details are explained to the proposer along with the signature of such person who has explained and the thumb impression / signature of the proposer.
- g) Where the policies are procured in electronic form, there shall be a procedure to elicit and capture the information required to underwrite the policy. The information captured under the electronic form shall be made available to the customer or the prospect as per extant Regulations or Circulars or Guidelines issued by the Authority, as applicable, in this regard.
- h) No Insurer shall, as part of the proposal form, call for or capture any personal information relating to the policyholder that is not relevant for considering the proposal for granting insurance sought or servicing of claim under such policy.
- i) No Insurer shall share any data pertaining to the policyholders collected as part of the proposal form with any third party except to any Government or statutory authority or as may be directed by the Authority or as per any regulatory framework put in place by the Authority.
- i) The standard declarations in the proposal form shall be:
 - 1. I hereby declare, on my behalf and on behalf of all persons proposed to be insured, that the above statements, answers and/or particulars given by me are true and complete in all respects to the best of my knowledge and that I am authorised to propose on behalf of these other persons.

- 2. I understand that the information provided by me will form the basis of the insurance policy, is subject to the Board approved underwriting policy of the insurer and that the policy will come into force only after full payment of the premium chargeable.
- 3. I further declare that I will notify in writing any change occurring in the occupation or general health of the life to be insured/proposer after the proposal has been submitted but before communication of the risk acceptance by the company.
- I declare that I consent to the company seeking medical information from any doctor or hospital who/which at any time has attended on the person to be insured/proposer or from any past or present employer concerning anything which affects the physical or mental health of the person to be insured/proposer and seeking information from any insurer to whom an application for insurance on the person to be insured /proposer has been made for the purpose of underwriting the proposal and/or claim settlement.
- 5. I authorize the company to share information pertaining to my proposal including the medical records of the insured/proposer for the sole purpose of underwriting the proposal and/or claims settlement and with any Governmental and/or Regulatory authority.+
- (II) Norms for Proposal Forms for Group Health Insurance Products offered by General and Health Insurers:
 - i. Every proposal form used for Group Health Insurance Products shall carry a Unique Reference Number allotted by the Insurers.
 - ii. The Unique Reference Number allotted shall be mentioned in the said proposal forms.
 - iii. Insurers shall comply with Clause (3) (I) (d), Clause (3) (I) (e), Clause (3) (I) (i) and Clause (2) (I) (j) referred above. Insurers shall put in place procedures to collect the information relating to the Group from the Group Organiser or the Master Policyholder in the concerned proposal form/form for members as may be the case.
- (III) The norms specified under this chapter shall be prospectively applicable after the date of notification of this circular to all the Individual Products filed under File and Use norms and Group Insurance Products launched under Use and File.

(IV) Notwithstanding what is stated in these Guidelines, every proposal form shall comply with all other applicable provisions of Rules and/or Regulations.

4. <u>Designing of products</u>:

All Insurers shall put in place procedures to comply with the following norms while designing products.

- i. Every product shall comply with the provisions of Insurance Act, 1938, IRDAI (Health Insurance) Regulations, 2016 and all other applicable regulations and guidelines notified by the Authority. The terms and conditions of the contract shall also be in compliance with other applicable laws, if any.
- ii. The design shall be based on sound and prudent principles.
- iii. The endeavour shall be that the product meets the broad insurance needs of the targeted market segment, the pricing is fair to the customers and the product is viable and self-sustainable for the Insurer.
- iv. Pricing shall be based on appropriate and reliable data. The reasonableness of the pricing arrived at shall be presented to the PMC by the Appointed Actuary with regard to the financial sustainability and viability of the product as to the rates, loadings, guarantees and discounts, and the accuracy of the assumptions underlying the pricing model adopted.
- v. While designing the product, following shall be documented and submitted to the PMC:
 - a. complete pricing details including the methodology adopted to arrive at the premium, together with the data sources utilized;
 - assumptions made shall include the expected claim frequency and claim severities across age bands, expected expenses, lapse rates etc;
 - c. specific loadings, if any, allowed;
 - d. the profit margin at various model points or the expected loss ratios and the expected combined ratios at various model points across the entire portfolio;
 - e. the underwriting capacity required for the product and the actual capacity available with the insurer;
 - f. the retention capacity to manage the business
 - g. internal capacity building measures, if any, required to offer the proposed product
 - (i) and any other relevant metric for the product proposed.
- vi. Applications for revision of premium rates shall also be submitted to PMC before filing with the Authority for approval under the Product Filing Guidelines and *inter alia*, shall encompass
 - a. the justification for the revision in price;

- b. the claims experience of the immediate three preceding years compared to the expected experience duly explaining the variations, and the experience of any similar product.
- c. the expected claims experience, the underlying assumptions of the proposed pricing along with an analysis of how the proposed pricing would address the adversities experienced sustainably.
- vii. Insurers may endeavour to recognise, for the purpose of rating, early entry into health insurance policies and also recognise early entry at the time of migration and porting.
- viii. The policy wordings must be simple using plain language that is easily understandable to the targeted market segment. All the sections of the policy must be placed logically and sequentially. There shall be consistency in the presentation of the terms and conditions in terms of language and facts, across all the sections of the policy contract.
- ix. Insurers shall endeavour to use the same terminology across all their products in the description of the terms and conditions or the benefits. In order that a policy contract is policyholder friendly and easily understandable, Insurers shall endeavour to avoid repetition of the terms and conditions at various sections, and shall provide cross reference wherever necessary. Insurers shall endeavour to classify various terms and conditions of the policy contract into various Sections and shall ensure that all the clauses related to that specific section are exclusively mentioned in that relevant section only.
- x. Standard definitions and nomenclatures wherever applicable shall be mentioned as prescribed by IRDAI vide circular ref: IRDA/HLT/REG/CIR/146/07/2016 dated 29th July 2016 as amended from time to time.
- xi. The font size of the policy wordings should at least be equivalent to size 7 of Times New Roman.

xii. Norms on Nomenclature of Products:

- a. The name given to a product shall be one that is appropriate for the coverage being offered.
- b. No Insurer shall name a product with the same name that is already marketed by any other Insurer. If at any point of time it is observed that same name is used by more than one insurer, the Authority reserves the right to direct the Insurer/s to change the name of the subsequent product/s filed or launched as the case may be.
- c. Insurers shall use the same name as filed with the Authority whether it is under the File and Use or Use and File procedure..
- d. Insurers may, however, forward an application for changing the name of a product, if they so desire. On examining such request/s the Authority may consider the same, in which case, such revised name shall be used prospectively only.

e. The names of the products must not reflect terms or phrases that exaggerate the underlying benefits or coverage of any health insurance policy or imply guarantees or guaranteed claim payments. Names of Health Care providers shall not be reflected as part of the product name.

xiii. Norms on Product Disclosures:

- a. All products that are offered shall be disclosed in the websites of the respective insurers along with the approved name, UIN, premium rates charged (exclusive of taxes) for all ages, along with the date of launching of the product. Insurers shall separately mention the extant taxes applicable.
- b. Every Insurer shall disclose the terms and conditions of the policies and their prospectus as filed with the Authority in their website.

xiv. Norms for Prevention of Frauds:

a. In addition to complying with the extant regulatory framework put in place by the Authority for prevention of frauds, all Insurers, while designing products shall also examine, identify and put in place necessary and relevant systems to prevent and detect potential frauds.

5. The Prospectus:

In addition to the disclosure requirements stipulated in various provisions of the Health Insurance regulations 2016, IRDA (Insurance Advertisement and Disclosure) Regulations, 2000, Rules and Guidelines / Circulars as amended from time to time, the Prospectus shall mandatorily contain all information regarding:

- i. Disclosures about the terms and conditions of policy renewal including the possibility of modification of the policy in future
- ii. Coverage and premium applicable as per the age progression
- iii. Whether renewal premium would be guaranteed or subject to revision;
- iv. Disclosure of the maximum age up to when the renewal would be available, if product is offered to specified age groups.
- v. Options available to migrate to other policies in case of closure or withdrawal of products.
- vi. Any changes in the scope of the cover after certain duration of the policy or after a certain age- such as including but not limited to coverage for pre-existing diseases;
- vii. Factors, on the basis of which premium, if at all, could be loaded (or discounts offered, if any, could be withdrawn) by the insurer and also the extent to which it could be done;
- viii. Procedure and terms and conditions, if any, for enhancing the Sum Insured or scope of cover
- ix. Exclusions and Conditions including Cancellation Condition/s.

6. Customer Information Sheet:

Every product shall be accompanied by a Customer Information Sheet as per the format prescribed in Schedule . II of these Guidelines.

7. Responsibility for compliance:

- i) For every product filed with the Authority, the Insurer shall furnish a detailed self-check list cum certification in the prescribed format (FORM . IRDAI-HLT-CLC) (Annexure . 7) duly certified by the Chief Compliance Officer who shall ensure that the terms and conditions of the product are compliant with the provisions of the Regulations and Guidelines issued by IRDAI from time to time
- ii) The onus of ensuring correctness of the details in various documents (policy, prospectus, proposal form etc) vis-à-vis another lies with the Insurer.

8. IRDAI's right to examine or issue directions:

If, at any time, it appears to IRDAI that a product being sold by an insurer is not appropriate for any reason or does not carry rates, terms and conditions that are fair between the parties or the documents used with the product are in any way questionable, notwithstanding the fact that IRDAI may have had no subsisting queries in respect of that product when it was originally filed, it may express its concerns and call upon the insurer to answer the concerns of IRDAI with regard to that product, within the time frame specified by IRDAI. If the insurer is not able to satisfy IRDAI in the matter, IRDAI may require the insurer to suspend the sale of that product until it is modified in a manner acceptable to IRDAI or withdraw the product from the market. Where a product is withdrawn from the market under this provision, the insurer shall not use the same brand name for any other product.

9. Unique Identification Number:

(i) Every product launched either under File and Use or under Use and File shall have a subsisting Product UIN issued by the Authority. The UIN of the product shall be disclosed in all the product documents like prospectus, policy wordings and CIS. UIN issued by the Authority shall not be altered or modified by the Insurer. At any given point of time, one product shall carry one UIN. (ii) Where any modification is effected such modified product shall carry the modified UIN issued by the Authority.

10. Product Performance Review:

The PMC shall assess the performance of every product at least after the expiry of three financial years from the date of launch. The review of the product performance shall, *inter alia*, cover;

a. The viability of the product.

b. The assumptions made at the time of launching the product vis-à-vis the actual experience in terms of business volume, Incurred Claims Ratio, Combined Loss Ratio and others.

CHAPTER III :: FILE AND USE PROCEDURE

This procedure is applicable to new or modification of Individual Products, Riders or Add-ons of Health Insurance Business offered to Individuals. The procedure is also applicable to Pilot Health Insurance Products (both Individual and Group), Health plus Life Combi-Products (both Individual and Group), Non-Life Insurance Package and Health Package Products. The application under File and Use shall be made in the respective forms specified in these guidelines. In respect of the products filed under this category, the Authority may seek additional information. Insurers shall not commence selling the product until the Authority confirms in writing of having no subsisting queries on the product filed.

A. New Health Products or Add-Ons or Riders (Applicable to Life, General and Health Insurers):

An insurer who wishes to introduce a new Individual product or Rider or Addon or modify an existing Individual product or Rider or Addon shall file an application for such product with IRDAI as per procedure set out herein:

- 1. All applications filed under F&U shall be approved by the Product Management Committee of the General or Health Insurer prior to the filing with the Authority.
- 2. Insurers shall use only the specified Form IRDAI. FNU-HIP (Annexure . 1) for filing of products as well as riders or add-ons.
- Insurers shall file the necessary certificates as prescribed in the File and Use application under these Guidelines without deviating from the prescribed formats.
- 4. The forms/certificates should be completed in all respects. Where a question is not applicable for a product, the remark Not applicableqis to be put. No column is to be left blank. All the granular details of Waiting Periods, Exclusions, Deductibles, Co-Pay, Sub-limits etc shall be disclosed clearly in the F&U Application without omission.

Note: It is clarified that mere mentioning of the applicability of the above referred conditions in the product without specifying the granular details of minimum and maximum amounts etc. may render the application not eligible to be considered.

5. If an insurer wishes to offer riders or add-ons along with a basic product, it must furnish the information in respect of the respective riders or add-ons separately using the File and Use Application specified (Form - IRDAI . FNU-HIP) in this circular. It shall also file the financial projections along with

sensitivity analysis for each rider or add-on benefit. It is further clarified that it is not necessary to file the rider details more than once when the same rider or add-on is proposed to be offered with any new base product. However, it would be necessary to furnish the section pertaining to financial projections and sensitivity analysis.

- 6. All requisite items in the Forms must be furnished with the relevant details.
- 7. Forms along with the necessary enclosures-(i). Specimen Policy wordings along with policy schedule (ii). Specimen Proposal form (as stipulated in these Guidelines) (iii). Specimen Prospectus or Sales Literature and (iv). Technical Notes (applicable for General Insurers and Health Insurers), etc shall be furnished in one go.
- 8. Insurers shall not alter the contents of the products without following due process of modification specified under these Guidelines.
- 9. If an Insurer wishes to modify an existing approved product, the Company is required to comply with £ile & Use procedure afresh as a modification, by duly filing the Application as specified under Clause (C) of this chapter.
- 10. If an insurer does not launch the product or modified product within a period of six months from the date of approval, the Insurer will be required to seek the approval of the Authority for launching the product or the modification, as the case may be. While seeking the approval, Insurers shall specify (a) the reasons for not launching (b) if there are any changes that may have an impact on the assumptions made at the time of the filing the product or the modification (c) if there is any other impact such as owing to market dynamics etc
- 11. If an insurer does not launch the product or the modified product within a period of twelve months from the date of approval, Insurer will be required to comply with File & Use procedure afresh.
- 12. The Appointed Actuary shall initial / sign on all pages of the File and Use application. All the correspondence on products with the Authority shall be made only either by the Appointed Actuary or any of the Key Persons of the Company in accordance with the provisions of Annexure . 4 Guidelines for Corporate Governance for Insurers in India Ref No. IRDA/F&A/GDL/CG/100/05/2016 dated 18th May, 2016.
- 13. Insurer shall furnish the revised documents specifically highlighting the changes, if any, made consequent to the queries raised by the Authority. Each page of the document shall carry the name of the document, date of filing, change or modification effected indicating the date of such change and page number and shall be in legible font size not below 7 Times New Roman. Where any other changes or modifications are carried out (other than those on which clarifications are sought) the same shall be duly brought to the notice of the Authority.

Provided that, if such changes or modifications are materially significant, the Authority reserves the right to direct the Insurer to file the *File and Use'* Application afresh.

- 14. The insurer shall also furnish the details of the software, if any used, in the matter of designing and filing the products for the information of the Authority..
- 15. Wherever relevant and required, Life Insurers shall also file additional information as prescribed by the Authority from time to time.
- 16. The Application Form for File and Use has the following nine sections:
 - I. General Information
 - II. General Terms and Conditions
 - III. Benefit Structure
 - IV. Underwriting
 - V. Other Terms
 - VI. Distribution Channels
 - VII. Reinsurance arrangements
 - VIII. Pricing
 - IX. Enclosure to F&U Application

Where an existing product is modified, Insurers shall file the complete information of the relevant section of the File and Use Application subject to norms specified under Clause. C of these Guidelines.

B. Pilot Products (applicable for General and Health Insurers only):

- 1. An Insurer who wishes to introduce a Pilot Product (both Individual and Group) as provided for in the IRDAI (Health Insurance) Regulations, 2016 shall file an application for such product with the Authority as per the norms specified in Clause A (Chapter . III) above.
- 2. It is reiterated that every Pilot Health Product shall be approved by the Product Management Committee before it is filed with the Authority.
- 3. In addition to the documents specified under Clause A, Insurer shall also provide a detailed document providing justification for considering the product as a Pilot Productq setting out the advantages and disadvantages associated with introduction of the Product along with market research, if any, on assessment of the need for the targeted market segment.
- 4. Every Pilot Product shall be self-sustainable and the premium rates shall be representative of the target population age and morbidity.
- 5. The Insurer shall also specify the period (in years) for which Insurer intends to offer such Pilot Product, subject to a maximum of 5 years from the date of launch of the product. The Prospectus, Policy

- Document, and sales literature of every Pilot Product shall disclose this information.
- 6. The Product Management Committee shall, before the expiry of the period mentioned in sub-clause (5) above, record its decision as to whether such Pilot Product is to be withdrawn or be continued as a regular product. The Authority shall be notified of such decision within 30 days before the expiry of such period along with the reasons recorded by the PMC. Where the pilot product is withdrawn, the Guidelines specified for withdrawal of Products shall become applicable.
- 7. Insurer shall submit the product performance details in respect of every £-ilot Product cleared by the Authority, in the Form IRDAI-HIPP (Annexure . 10) every year within 60 days of the close of the Financial Year.
- 8. Insurers shall endeavour that the pilot product once launched is not modified. Where it is considered essential to modify the pilot product, the maximum shelf life of five years stipulated for a pilot product shall be reckoned from the date of launch of the initial pilot product.
- 9. Every modification proposed in respect of any pilot product shall be approved by the PMC and filed with the Authority as per applicable provisions of these guidelines for clearance by the Authority.
- 10. There shall be an informed choice to the existing policyholders of the pilot product before their policy is renewed on modified terms or price, if any.

C. <u>Modification in terms and conditions of products under File and Use</u> (Applicable to Life, General and Health Insurers):

- 1. No Insurer shall ordinarily modify or revise a product within one year from the date of its clearance by the Authority.
- 2. Any revision or modification of any approved health insurance product filed under File & Use Procedure shall also require the prior clearance of the Authority as per the guidelines issued from time to time.
- 3. An insurer, wishing to make changes to an existing product/rider or Addon, shall submit an application to the Authority on modular basis furnishing information of the relevant section of the File and Use application setting out the details of the changes or modifications in the terms and conditions and/or price. Any such modification shall have prior approval of the PMC as may be applicable. The PMC shall evaluate the modification to examine whether it has any impact on pricing and record the same. Accordingly, the product may be filed with the Authority for modification.

- 4. Insurer shall provide reasons/justification for the proposed changes.
- 5. Insurers shall file the necessary certificates as prescribed without deviating from the prescribed formats along with revised documents.
- 6. However, the Authority reserves the right to call for complete F&U Application, if necessary, for examination of any such modification.
- 7. In case any existing product offered by a General or Health Insurer is modified and launched, the earlier version of the product shall automatically cease to exist for new business and the modified version of the product shall be launched subject to complying with Clauses (3), (5), (6) and (7) of Chapter . VI of norms on withdrawal of the products specified under these Guidelines.

Implementation of the modified rates, terms and conditions shall be allowed only at the time of renewal of the Policy for the products offered by the general insurers and health insurers. For policies offered by life insurers, the implementation of the modified version of the Product shall be prospectively allowed only for new business and the existing policies will continue with the prior version. However, Life Insurers may modify the premium rates as per the provisions of HIR 2016 subject to clearance by the Authority.

D. <u>Health plus Life Combi-Products (Applicable to Life, General and Health Insurers)</u>

Where a Life Insurer and a General or Health Insurer tie-up and offer any product under the class Health plus Life Combi-Productsq as defined in Health Insurance Regulations 2016, they shall file an application as per procedure prescribed herein:

- 1. There shall be an MOU in place between the Insurers as prescribed in the extant Regulations which shall be filed with the Authority independent of product filing. Both the Insurers shall enter into an agreement prescribed in the said Regulations covering all the aspects specified in the Regulations including but not limited to nomination of Lead Insurer, modus operandi of marketing, policy servicing, sharing of common expenses, turnaround time (TAT) for policy servicing and Options available to Policyholders on discontinuance of either portion of risk coverage etc.
- 2. In case any Health plus Life Combi-product requires services not specified in the existing MoU, the Insurers may supplement it as per additional requirements and file the same with the Authority along with Form prescribed under these guidelines.

- 3. Health plus Life combi products shall be approved by the PMC of respective General or Health Insurers. Where the Health Plus Life Combi product offers any discount, there shall be a complete analysis approved by PMC of the Health Insurer or General Insurer or by the Appointed Actuary of the Life Insurer as may be the case.
- 4. Insurers shall ensure that the products combined do not have overlapping benefits. No Health Insurance product offered by a Life Insurer shall be combined with another health insurance policy offered by a General or a Health Insurer.
- 5. The Products offered under Combi products shall be individually cleared as per File & Use/Product Filing Guidelines applicable for Life and Health Products respectively.
- 6. Insurers shall use the specified form IRDAI. FNU-HPLCombi (Annexure-3) for filing the Combi-Product which shall be a combination of such already approved products.
- 7. Filing of the Combi-Product by the Lead Insurer shall be treated as compliance. However, the Lead Insurer shall have the obligation of sharing the Authoritys directives to the other Insurer and shall be held responsible for non-communication, if any.
- 8. Where an existing MoU is terminated, it shall be notified ninety days in advance to the stakeholders subject to the approval of the Authority.
- Needless to say, where a Combi product is withdrawn the underlying health cover is subject to extant regulations or guidelines relating to migration and portability.

E. Non-Life Package Products where Health is one of the components of coverage:

General Insurers may design Non-life package products combining Non-Life Covers with Health Covers (including PA or Travel) subject to the following norms.

- a. Every Non-life package product shall be placed before the PMC for approval. The suitability of packaging the product, particularly from the perspective of meeting the reasonable expectations of the policyholders shall be analytically examined by PMC.
- b. In case a Non-Life Insurance package product has Health as one of its sections or covers, it shall be filed on modular basis in Form IRDAI . FnU . HIP (Annexure - 1) prescribed under these guidelines.
- c. Where an already approved Health Insurance product or section is proposed to be packaged in a Non-Life Insurance Package product,

- the same shall be filed in Form IRDAI. FnU. NLHP (Annexure. 2).
- d. A Non-Life Package Product shall carry the UIN allotted to the Non-Life Product only.

F. HEALTH PACKAGE PRODUCTS:

- a. General Insurers and Health Insurers may design Health package products combining Health (including PA or Travel) with Non-Life covers/benefits where Health is a predominant cover.
- b. Where an Insurer proposes to offer Health Insurance package product as defined under Schedule. 1 of this circular, it shall be filed in Form IRDAI. FnU. HIP (Annexure 1) prescribed under these guidelines in accordance with the norms specified under Clause (A) of Chapter III.
- c. Where an Insurer wishes to create a Health Package policy by integrating products already noted or approved by the Authority without changing the policy wordings, terms, conditions and premium rates, such package product shall be placed before the PMC for approval and filed with the Authority in Form IRDAI FnUNLHP (Annexure 2) specified under these guidelines for the approval of the Authority. Where a section of an approved product is included in such a package cover, instead of the entire product, such section can be packaged, provided it has a premium rate independent of the entire product premium.
- d. These norms are applicable only for packaging two or more products of the same General Insurer or Health Insurer.
- e. Insurers shall ensure that the package product offered under these guidelines have no overlapping benefits. The PMC shall ensure that the health package product does not contain elements of the same type of insurance coverage in more than one section.
- f. Whenever any of the underlying products that are part of the Health Package Products undergo any modification or revision as approved by the Authority, such modifications shall be reflected in the package product as well and due procedure followed.
- g. Every Health package product shall carry a UIN allotted by the Authority.

CHAPTER IV :: USE AND FILE PROCEDURE

(Applicable to only General Insurers and Health Insurers)

Group products (other than pilot products) offered by General Insurers and Health Insurers, including products offered for schemes sponsored by the State and Central Governments may be launched without prior approval of the Authority, subject to the following stipulations:

I. Group products other than Government Schemes:

- i. The product shall be approved by the Product Management Committee.
- ii. Insurers shall obtain UIN for every insurance product referred under this section from IRDAI by duly informing the name of the insurance product proposed to be launched under Use and File. The product (Other than Government Sponsored Schemes) shall be filed with the Authority within seven days from the date of approval by PMC in the Form IRDAI-UnF-HLTGRP (Annexure . 4) specified in these Guidelines.
- iii. For every Group Health Insurance Scheme filed under these guidelines, the Insurer shall furnish Annual Return in Format prescribed (IRDAI-GHISAR) (Annexure 9) within 60 days from the close of the Financial Year.
- II. <u>Insurance Schemes sponsored by Governments: Insurance products offered</u> by insurers for schemes sponsored by the State and Central Governments, shall adhere to the conditions of the scheme as laid down by the Government. Insurers are required to comply with the following.
 - Every insurance product proposed to be offered as a scheme sponsored by Governments shall be placed and approved by the PMC and UIN shall be obtained from the Authority.
 - 2. The Insurer shall furnish the details in Form . IRDAI-UNF-GOVTHLT within fifteen days of the date of award of tender.
 - 3. Insurers are allowed to participate in the tender process, provided the
 - a. Proposed insurance scheme is sponsored by Central or any State Government:
 - b. Insurer shall be responsible to comply with the provision of Section 64VB.

- 4. The pricing of such schemes shall be based on the previous experience of similar schemes offered by the insurer, if any.
- 5. If an existing product of the insurer, which is approved by the Authority under File and Use Procedure or which is filed under Use and File Procedure as stipulated under these Guidelines, is in total conformity with the proposed insurance scheme including the pricing, the insurer shall inform the Authority of such award and submit all the relevant details in Form. IRDAI-UNF-GOVTHLT (Annexure 5) within fifteen days from the date of such award.
- 6. On review of information filed under Form . IRDAI-UNF-GOVTHLT, the Authority may call for such other information in such form as may be required
- 7. Where the insurer is awarded the tender for different unit areas subsequently, the insurer shall submit this information to the Authority in Form. IRDAI-UNF-GOVTHLT. Where there are any modifications or differences, if any, with regard to the pricing of the contract and features of the contract in respect of subsequent awards, the Insurer shall follow the procedure referred in these Guidelines. Such modifications shall duly consider and document:
 - a. The method of computation of premium;
 - b. Source of data, assumptions and loadings made;
 - Expected loss ratios and expected combined ratios across the age groups for Health Insurance Products for a policy term offered;
 - d. In addition to (c) above, expected profit margins along with the risk discount rates across different age-groups for health insurance products with policy term offered;
 - e. The Appointed Actuary certificate on viability of the rates proposed;
 - f. Features that have been changed from the previous filing;
- 8. Insurer shall inform the Authority any penalties or termination imposed by the Government, within SEVEN days of receipt of intimation of any such action;
- 9. If the premium is the only variant for the subsequent tender award across various other districts or other areas, the insurer shall follow the norms specified at Clause No. (7) above.
- 10. The insurers shall submit Annual Return in respect of the schemes referred herein in Form IRDAI-GHIS (Annexure . 8) as specified therein.
- 11. If claims experience (net incurred claims ratio) for the said portfolio turns out to be more than 90% for the consecutive four half years, the insurer is not allowed to participate in the tender for any Government sponsored scheme for a period of at least two following Financial Years; However, the insurer shall continue to provide services in the areas where the tender is awarded till the expiry of agreed period of tender.

Provided that, where the Insurer could not participate in the tender for reasons referred at Clause (11) above, the insurer shall not participate in any Government

sponsored tender process unless an explicit approval for such participation is sought by the insurer and approved by the Authority.

12. Any information pertaining to Government Sponsored Scheme shall be submitted to the Authority as and when required.

III. Other Stipulations for Group Products:

- 1) Every Insurer shall put in place effective operational procedures to service the Group Insurance Products filed under Use and File. The Insurer shall also ensure that the internal systems and controls are in place to manage the product related risks before launching any product under Use and File procedure.
- 2) No changes shall be effected in respect of any group insurance product filed under the Use and File.
- 3) Insurers shall ensure the dissemination of complete product information to the insurance intermediaries immediately after launch of the product. Necessary procedures shall be put in place to impart the requisite product training to all the insurance intermediaries that are marketing the products launched under the Use and File.
- 4) Insurers shall maintain the records such as proposal form, internal notes, details of quotation given and details of acceptance, detailed premium worksheet along with the basis for working including previous claims details, Policy Schedule, list of named beneficiaries etc. wherever applicable with respect to every policy issued for a period of 5 years from the date of expiry of the Policy.
- 5) All the pricing factors shall be duly certified by the Appointed Actuary and be placed before PMC for its review and approval. The reserving for these products shall be as per the relevant extant regulations.
- 6) Insurers must justify the rates and terms including discounts given to any group, if called upon to do so, within the time frame specified by the Authority.
- 7) The Authority reserves the right to require an insurer to state the process of quoting terms for a particular client and to technically justify the premium quoted for its covers.
- 8) Insurer shall also maintain the Incurred Claims Ratio (ICR) of every policy issued to Groups.

- 9) The Insurance Company providing quote for Group Health Insurance may seek the details of ICR of the Group with the existing Insurer. The General Insurance Council is encouraged to develop and put in place a suitable mechanism in this regard.
- 10)The PMC shall be responsible for monitoring the product management cycle of all ± Jse and Fileqproducts.
- 11) Group Insurance Products which are filed with the Authority but are yet to be cleared under the erstwhile File and Use Procedure shall be returned to the respective Insurers. Insurers would be required to comply with the relevant Guidelines for these products also.
- 12) The Authority reserves the right to examine the products launched under Use and File category and may take such action as deemed fit or may issue such directions as considered necessary, which shall be binding on such Insurer.
- 13) Where any Insurer is found to be non-compliant with the extant Health Insurance Regulations or other relevant regulatory framework including the framework pertaining to the products allowed under Use and File category, the Authority reserves the right to withdraw the Use and File facility for such Insurer and thereafter, such Insurer shall file the products referred under this chapter. IV as per File and Use Procedure in Form IRDAI. FNU-HIP (Annexure. 1) prescribed under these Guidelines and obtain prior approval.
- 14) The Authority reserves the right to direct the Insurers to discontinue the marketing of the health insurance product launched under Use and File Guidelines.

Group Health Insurance Products offered by Life Insurers are subject to the applicable File and Use Guidelines in force. Life Insurers shall file the Group Health Products as per the format Form IRDAI. FNU-HIP (Annexure. 1) prescribed under these Guidelines.

CHAPTER V: ADDITIONAL GUIDELINES FOR GROUP INSURANCE

(Not Applicable to Government Sponsored Schemes)

In addition to the requirements stipulated in Guidelines on Group Health Insurance Policies Vide Circular Ref. No: 015/IRDA/Life/Circular/GI Guidelines/2005 dated 14/07/2005 issued by the Authority as amended from time to time, all Group Insurance Policies shall comply with the following norms:

- 1) Subject to the minimum number prescribed in Regulation (7) of HIR, 2016 every Group Health Insurance Product shall specify the minimum group size for offering Group Health Insurance Policy.
- 2) No Group Insurance policy shall be issued to a group whose size is less than the minimum stipulated expecting that the group would reach that size in future over a period of time.
- 3) The policy term of every group insurance policy shall be as stipulated in HIR, 2016. Where the Group Insurance Policy is open for the entry of members at periodic intervals say every month or every quarter, though the duration of the Group Policy may be beyond the policy term stipulated in HIR, 2016, the insurance coverage for every member of the group insurance policy shall not exceed the maximum policy term stipulated in HIR, 2016.
- 4) Subject to maintaining the minimum group size and the maximum policy term stipulated in HIR, 2016 Insurers may issue multiple group insurance policies in tranches to the Group Organizer for providing insurance coverage to the new members on an ongoing basis.
- 5) The underwriting/rate review process of the group policies at the time of renewal should consider the member entry and exit patterns from the group in order to address the possibility of adverse selection, moral hazard or fraud.
- 6) Subject to portability norms stipulated in HIR, 2016; persons, who join a group insurance scheme shall, on their leaving the group as per group rules, be provided an option to migrate to another policy at the premium as applicable for such individual insurance, with all benefits of portability. It should be facilitated both by the group organiser and the insurer concerned.
- 7) A master policy is to be issued to the group, which should be available for guidance of the members covered. Subject to the extant Guidelines on Group Insurance all members should be issued a Certificate of Insurance giving the details of the benefits and the important conditions and exclusions.
- 8) All discounts should be based on valid underwriting considerations, taking into account the loss experience of the group, the expenses including commission that may be incurred / payable.
- 9) Insurers must justify the rates and terms offered to any group to the Authority, if called upon to do so.
- 10) All insurers wishing to offer group insurance should have a Board approved group insurance underwriting policy which should be part of the underwriting policy filed with the Authority. The policy should spell out the manner in which its risk and costs are analyzed and factored into the premium cost. All risk factors per units of coverage such as individual, family, group floater, etc.,

- should be separately analyzed and priced. Past experience and future exposures should also be critically analyzed for large groups.
- <u>Explanatory Note</u>: Large Group for the purpose of these Guidelines is a group extending coverage to over and above 500 members.
- 11) Pricing is to be made based on sound actuarial principles, supporting data considering all the relevant aspects of pricing such as morbidity experience by gender, by age group, by occupation, by group size etc, expenses, terminations, profit margin etc. Discounts and Loadings offered shall be based on objective criteria with appropriate justifications. For innovative covers, Insurers shall base the pricing prudentially on the relevant morbidity experience which reflects the future expected experience from such innovative covers apart from considering other parameters.
- 12) All group health insurance policies having named beneficiaries should have ID cards issued to the beneficiaries to enable them obtain cashless service, wherever applicable.
- 13)Unnamed policies e.g. Personal Accident may also be issued provided the group has non-tamperable registers or records or procedures to identify the member insured / covered. The registers, records or the procedures shall be subject to inspection at any time.
- 14) As part of the Terms and Conditions of the Group Insurance policy the Insurer shall put in place enabling provisions to let the beneficiary or the insured member directly raise grievances either with the insurer or with other Grievances redressal mechanism available. The granular details in this regard shall be part of the terms and conditions mentioned in the Certificate of Insurance.
- 15) The group administrator or role as facilitator in offering a group cover and facilitating insurance services including claims from a central point needs to be clearly spelt out between the group and insurer as part of the Terms and Conditions.
- 16) The insurer and the concerned Insurance Agent or Insurance Intermediary, if any, will be held responsible for any malpractice in respect of the Group Policy that is detrimental to the beneficiary members or potential consumers or to the public at large and for violation of any regulation or guidelines of the Authority relating to the insurance transactions with groups.

CHAPTER VI :: WITHDRAWAL OF PRODUCTS

Where insurers wish to withdraw any Individual or Group product, they shall file an application as per procedure set out herein.

- The decision to withdraw any Health Insurance product shall be taken by the PMC in case of General Insurers and Health Insurers. The reason for withdrawal of the product shall be clearly documented and filed with IRDAI in the prescribed form. In case of Life Insurers, the withdrawal of a product is subject to the extant applicable norms.
- 2. The Policy document shall clearly indicate the possibility of withdrawal of the products in future and suitable options that would be made available to the policyholder on withdrawal of the products.
- 3. A withdrawn Individual Health Insurance product shall not be offered to new customers after the date of the withdrawal.
 - a. Provided, no product that is withdrawn shall be renewed for the existing policyholders whose policies are due for renewal 90 days after the date of the withdrawal of the product. All policyholders of the withdrawn product that are due for renewal up to the expiry of ninety days from the date of withdrawal shall be given an option of renewing the existing product or migrating to the modified version of the product or to the new product, as may be the case, subject to portability norms in vogue. The existing policyholders shall be given an informed choice in this regard.
 - b. Provided further, the option of allowing migration subject to portability conditions is applicable to the Health Insurance Policies issued by General Insurers and Health Insurers.
 - c. Provided further, the option of allowing the renewal of the product withdrawn to the existing customers of the withdrawn Health Insurance Policy shall be a onetime option to be provided only in the immediate renewal due date that falls within 90 days from the date of the withdrawal of a product.
- 4. Any Individual or Group Health Insurance Product offered with a term exceeding one year, shall be continued on the agreed terms for all the existing policyholders for the entire policy term.
 - a. Provided Individual Health Insurance products offered for a term exceeding one year, on withdrawal, shall follow the norms specified in Clause (3) above.
 - b. Provided further, subject to complying with Clause (16) of Schedule. I
 of HIR, 2016 a Group Health Insurance Product may be withdrawn
 prospectively.

- c. Provided further, the Product Management Committee shall put in place guidelines for withdrawal of any group health insurance product. The norms, inter alia, shall address the basis of the withdrawal, the notice period to be made available to the Group Organizer, options to be offered if any, to the Group Organizer and/or the insured members.
- 5. All the distribution channels that are marketing the products shall be notified about the decision to withdraw a product from a specified date. All distribution channels shall be instructed not to use any publicity material of the product withdrawn from such date.
- 6. Insurers shall put in place measures to underwrite new proposals that were procured prior to the effective date of withdrawal.
- 7. Any premiums or deposit received towards the product that is withdrawn, but where no policy has been issued, shall be refunded to the policyholders. Such monies shall not be adjusted for issuance of any other policies except with specific consent of the policyholder.
 - a. Provided the consent of the policyholder shall be recorded.
- 8. Companies shall display the list of the products withdrawn along with the date of withdrawal in their websites.
- 9. Insurers shall also put in place measures for immediate withdrawal of sales literature, prospectus and publicity material that is issued in respect of the product withdrawn.
- 10. Insurers shall use the specified Form IRDAI-HPW (Annexure . 6) for notifying the Authority about the withdrawal of products as well as riders/add-ons within 30 days from the date of withdrawal.
- 11. Withdrawal of specific sections of the product is not permitted. Such withdrawals shall be filed as modifications.

CHAPTER: VII :: GUIDELINES ON WELLNESS FEATURES/BENEFITS

- a. No Wellness feature/benefit shall be offered without it being filed or incorporated as part of the product in terms of the Product Filing Guidelines.
- b. No payments shall be made by any Insurer to any third party service provider towards wellness features/benefits.
- c. There shall be no discrimination in providing any of the wellness features/benefits offered to like categories under the terms and conditions of the policy contract.
- d. Every Insurer shall assess the pricing impact of wellness features offered, if any, and the same shall be disclosed upfront in the File and Use application prescribed in the Product Filing Guidelines, in case of individual products. In case of group products the same shall be specified in the Use and File procedure put in place by the Authority.
- e. Any Wellness feature shall be designed only with the objective of maintaining good health and improving it.
- f. Use of protein supplements and other such consumable health boosters shall not be considered to be part of a wellness feature.
- g. In case of Family Floater Plans, Insurers should clearly define the manner in which accrual and redemption of benefits is considered in respect of all members covered.
- h. Insurer to clearly specify in the policy contract as to whether the accrued benefits can be carried forward or not when the policy is renewed with the Insurer and the period of validity of the accrued benefits under both the scenarios.
- i. The benefit accrued shall be at periodic intervals at rates/amounts declared upfront at the commencement of the policy and shall not be linked to any dynamic factor such as interest rate etc. The same shall be specified in the Policy Document.
- j. Insurer shall notify the benefits accrued to the credit of a Policyholder and entitlements of the policyholders under the said feature at periodic intervals . at least once in a year.
- k. Insurers shall also specify the manner of redeeming the benefits allowed under the said feature in the prospectus, policy wordings and shall disclose in their website updated information which is also to be reflected in the policy contract.
- I. Insurer shall be responsible for any errors or omission in calculation of accrued benefits and shall address the same through their in-house Grievance Redressal Mechanism.
- m. Insurer shall specify, in the Policy Wordings and Prospectus, the mode of communication that the Insurer adopts for notification of various activities offered or allowed under the Wellness feature.
- n. Information gathered during the process of offering the wellness benefits, if any, shall be kept confidential and shall not be used for purposes other than what it is meant for.
- o. The Authority has the right to accept or reject wellness features if they are against policyholdersqinterests and are not in line with fair market conduct

- notwithstanding the fact that they may broadly meet with the above guidelines.
- p. The Authority reserves the right to instruct the Insurance Company to withdraw any Wellness feature which is not in compliance with any regulations or guidelines issued by the Authority or which is found to be prejudicial to the interests of the policyholders or not in line with fair market conduct. The Authority also reserves the right in such cases to take appropriate action as deemed fit.
- q. Insurers shall ensure that advertisements highlight the insurance benefit offered and the wellness features do not predominate.

The Provisions stipulated in this section shall be read in conjunction with Regulation (19) of HIR, 2016.

DEFINITIONS

- (1) <u>File & Use</u>: File & Use procedure is one where the Insurer is NOT permitted to market the health insurance product without filing with and getting clearance of IRDAI.
- (2) <u>Use & File</u>: Use and File procedure is one where the Insurer is permitted to market the product after due approval by the Product Management Committee, without prior filing / approval of IRDAI.
- (3) Government Sponsored Health Insurance Scheme: Any Health Insurance Scheme designed or notified or sponsored or subsidized either fully or partly by the Central Government and/or State Government and offered by IRDAI registered Indian Insurance Companies shall be termed as Government Sponsored Health Insurance Scheme for the purpose of these Guidelines.

<u>Explanation:</u> Any insurance scheme offered by any other public sector undertaking or autonomous body shall not constitute Government Sponsored Health Insurance Scheme.

- **Group Products:** Subject to the provisions of HIR, 2016, these are products which are sold to a group as per the provisions of group guidelines issued by IRDAI vide circular 015/IRDA/Life/Circular/GI Guidelines/2005 dated 14th July 2005 as amended from time to time.
- (5) Non-Life Package Products: These are products created by combining covers pertaining to Health or PA or Travel with Non-Life Covers or Benefits but here the sections other than those falling under ±lealth Insurance Businessqwould be predominant. Such product shall, however, comply with HIR, 2016 as far as sections falling under Health Insurance Business are concerned.
- (6) <u>Health Package Products</u>: Health Package products are products which are created by packaging various sections/benefits or Health Insurance products. They could contain sections offering other Non-life products but the majority of the sections would be related to Health Insurance Business.
- (7) Product Management Committee (PMC): Product Management Committee is a committee constituted by the insurer in terms of Circular No. IRDAI/NL/GDL/F&U/030/02/2016 dated 18th February, 2016 for the purpose of efficient management of Insurers Products, which acts as an internal self-monitoring mechanism within an Insurer. Such Committee has the responsibility to ensure due diligence in the areas product design, protection of policyholdersq interests and regulatory compliance and shall be subject to broad Regulatory Overview.

CUSTOMER INFORMATION SHEET

Description is illustrative and not exhaustive

SI No	Title	Description	Policy Clause Number
1	Product Name	Approved Product Name	
2	What am I covered for	 SPECIFY AS PER POLICY TERMS AND CONDITIONS: Hospital admission longer than xx hrs Related medical expenses incurred xx days prior to hospitalization amounting to x% of claim Related medical expenses incurred within xx days from date of discharge / amounting to x% of claim. Specified / Listed procedures requiring less than 24 hours hospitalization (day care) Cover for xx critical illness on undergoing specified procedure or on diagnosis of an illness of specified severity Hospital daily cash benefit of Rs. per day OPD / Dental/: Maternity coverage Emergency or Travel Medical Assistance etc 	
3	What are the major exclusions in the policy:	 Any hospital admission primarily for investigation diagnostic purpose Pregnancy, infertility Domiciliary treatment, treatment outside India. Circumcision, sex change surgery, cosmetic surgery & plastic surgery. Refractive error correction, hearing impairment correction, corrective & 	

		 cosmetic dental surgeries. Organ donor expenses. Substance abuse, self-inflicted injuries, STDs and HIV/AIDS. Hazardous sports, war, terrorism, civil war or breach of law. Any kind of service charge, surcharge, admission fees, registration fees levied by the hospital. (Note: the above is a partial listing of the policy exclusions. Please refer to the policy clauses for the full listing)	
4	Waiting period	 Initial waiting Period: xx days for all illness (not applicable on renewal or for accidents) Specific Waiting periods: xx months for xx diseases (clauses aa to bb) xx months for yy diseases (clauses cc to dd) (Insurers may specify the specific waiting periods) Pre-existing diseases: Covered after _ months / Not covered) 	
5	Payment basis	 Reimbursement of covered expenses up to specified limits AND/OR Fixed amount on the occurrence of a covered event 	
6	Loss Sharing	 In case of a claim, this policy requires you to share the following costs: Expenses exceeding the following Sub-limits Room / ICU charges beyond	

7	Renewal Conditions	 Deductible of Rs. XXX per claim / per year / both xx% of each claim as Copayment (yy% in a non-network hospital) Your policy is ordinarily renewable (OR Guaranteed) up to age x (OR for x years) After you attain the age of x years, the following features of your policy change:
		Other terms and conditions of renewal
8	Renewal Benefits	 x% increase in your annual limit for every claim free year In the case a claim is made during a policy year, the bonus proportion would reduce by x% in the following year. For every block of x claim free policy years, free health check up for the insured persons subject to maximum x% of sum insured.
9	Cancellation	 This policy would be cancelled, and no claim or refund would be due to you if: you have not correctly disclosed details about current and past health status OR Have otherwise encouraged or participated in any fraudulent claim under the policy.
10	Claims	 For Cashless Service: (Provide the details /web link from where Hospital Network details can be obtained) For Reimbursement of Claim

		(Note: Time limit for intimation and submission of claim documents, if any)	
11	Policy Servicing/ Grievances/Complaints	 Company Officials: IRDAI/(IGMS/Call Centre): Ombudsman (Note: Please provide the contact details, Toll free number/e-mail) 	
12	Insured's Rights	 Free Look: Implied renewability (except on certain specific grounds) Migration and Portability: (Note: Please mention e-mail and Address of the Person to be contacted for outward migration) Increase in SI during the Policy term (Note: Please provide the contact details, if allowed) Turn Around Time (TAT) for issue of PreAuth and settlement of Reimbursement 	
13	Insured's Obligations	 Please disclose all pre-existing disease/s or condition/s before buying a policy. Non-disclosure may result in claim not being paid. Disclosure of Material Information during the policy period such as change in occupation (Note: If applicable, please provide details of the format & to whom the form is to be sent) 	

Legal Disclaimer Note: The information must be read in conjunction with the product brochure and policy document. In case of any conflict between the CIS and the policy document, the terms and conditions mentioned in the policy document shall prevail.

APPLICATION FORM FOR FILING HEALTH INSURANCE PRODUCTS/ADD-ON OFFERED BY LIFE, HEALTH AND GENERAL INSURERS

- I. THIS APPLICATION IS APPLICABLE TO LIFE, HEALTH AND GENERAL INSURERS REGISTERED WITH INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA FOR CONDUCTING HEALTH INSURANCE BUSINESS IN INDIA FOR FILING HEALTH INSURANCE PRODUCTS UNDER THE CATEGORIES AS SPECIFIED IN GUIDELINES ON PRODUCT FILING IN HEALTH INSURANCE BUSINESS.THE INSTRUCTIONS ISSUED HEREIN ARE TO BE COMPLIED WITH WHILE FILING THE PRODUCTS.
 - 1. Description of File and Use Procedure
 - a. An insurer, who wishes to introduce a new product under the category specified under Chapter III (A), (B) & (C) (File and Use Procedure) of Guidelines on Product Filing in Health Insurance Business, shall file an application for such product with the Authority for the approval.
 - b. A separate application shall be made in respect of each such product and each such Add-on Or Rider.
 - c. This Form shall also be used by all Life Insurers and by General and Health Insurers as referred at Clause (III) (13) of Chapter (IV) of the Product Filing Guidelines for filing the Group Health Insurance Products.
 - 2. Filing of new insurance products
 - a. An insurer, wishing to introduce a product as above, shall submit an application to the Authority along with Form IRDAI FNUHIP for the approval of the Authority.
 - 3. Procedure to be followed for modifications in the existing products.
 - a. The Application is divided into the following sections.
 - I. General Information
 - II. General Terms and Conditions
 - III. Benefit Structure
 - IV. Underwriting
 - V. Other Terms
 - VI. Distribution Channels
 - VII. Reinsurance arrangements
 - VIII. Pricing
 - IX. Enclosure to F&U Application

- b. Application seeking modification of the existing individual/Group insurance product shall furnish information under the relevant section or sections that are proposed to be modified and consequently impacted owing to such modification.
- c. Every modification shall be supported by the technical note of the appointed actuary substantiating the modifications proposed.
- d. Where Changes proposed to the product impact Benefit Structure, Terms and Conditions and the Pricing, complete application shall be filed.

4. GENERAL INSTRUCTIONS

- a. If an insurer wishes to offer Add-ons along with a basic health insurance product, the Company must furnish the information in respect of the respective Add-ons separately using this form for each proposed Add-on. Also the financial projections along with sensitivity analysis for each add-on benefit need to be furnished.
- b. Where already cleared Add-on/s is/are proposed to be offered along with the new product now filed, Insurers shall necessarily furnish the financial projections / Sensitivity Analysis for each of the Add-on separately.

Note: If an insurer offers an existing Add-on A along with product X, product Y or product Z (e.g. Critical Illness), then financial projection / Sensitivity Analysis has to be furnished afresh along with each of the products under which the said Add-on is proposed to be offered. This is because the financial projections for the Add-on may differ under that product. For instance, the financial projections submitted for Add-on A along with product X need not be the same when the same Add-on A is offered along with product Y. As such the financial projections / Sensitivity Analysis need to be furnished for the said Add-on along with each product in the specified sections. It may be noted that Add-on details need not be mentioned again but only the financial projections are to be filed, when the same Add-on is offered along with the second or the third product.

- c. All items in the Form must be furnished with the relevant details.
- d. The Appointed Actuary shall initial on all the pages of the File and Use application form.

NOTE: FOR THE PURPOSE OF THIS APPLICATION ADD-ON INCLUDES RIDERS OFFERED BY LIFE INSURERS.

II. File and Use Application form:

Form IRDAI . FNU-HIP [All the items should be filled in properly and carefully. No item must be left blank.]

S No	ltem	Particulars (to be filled in by insurer)
Section	n I: General Information	
1.1	Name of Life / Health / General Insurer	
1.2	Registration No.alloted by IRDAI	
1.3	Name of Appointed Actuary [Please note that his/her appointment should be in force as on the date of this application]	
1.4	Type of product	Base Product/Add-on/Rider
1.5	Brand Name [Give the name of the product which will be printed in Sales Literature and known in the market. This name should not be altered/modified in any form after launching in the market. This name shall appear in all returns etc. which would be submitted to IRDAI. Insurers are advised to indicate in the brand name the type of product offered, such as Micro, Pilot, CSC etc. as per extant regulations / guidelines]	
1.6	Whether New or Modification	New / Modification of existing product
1.7	Date of approval by PMC (applicable to General and Health Insurers)	
1.8	Specify the Sections which are being modified	

1.8.1		ID no.					
	(allotted b where app						
	for modifican exisitng						
1.8.2	Within ho days the intends to I modified withe producterance Authority.	Insurer aunch the version of uct after by the					
1.8.3	Type of Mo	odification	 Pricing with change in Benefit Structure Pricing without change in Benefit Structure Pricing with Change in Terms and Conditions Pricing without Change in Terms and Conditions Terms and Conditions without pricing impact Benefit Structure without pricing impact Others . Please Specify 				
1.8.4	Is the Modification the first time		Yes/No				
1.8.4.1		Please e date of of the lf No, re furnish	dd/mm/yyyy				
1.8.4.2	Please give	e the propo	sed modifications in the	following tabular form			
S.no	Existing Features / assumpti ons/premi ums rates . which are proposed to modify	Propose d modifica tions	Justification for such modification	Any supporting data for such modification			

					1						
1.9											
1.9		give cong tabula			of modifications carried out till date in the						
	S No	Date of modification filed with the Authority	Fear Assuranted pren rated dated clea the i.e.	i.e. before the modification		ures/Assum mium ied from ubsequent after ance of ication	rates the	Date of clearance of the modification from the Authority and the unique identification number allotted			
	(1)	(2)	(3)		(4)			(5)			
1.10		Proposed Date of launching the modified version of the product			Dd/mm/yyyy						
1.11	Whether the modification of the product involves change in Price? If yes, furnish the information in Section VIII. If no, furnish a certification from the Appointed Actuary that there is no affect on the pricing of the product.			YES/	NO						
1.12	Expected loss ratio & Combined Ratio (for the product) at the time of filing the product or modification of the product, as the case may be vis-à-vis the actual incurred loss ratio & actual Combined Ratio (Data to be furnished separately for each Financial Year)			FY	Loss Ration Expected		Combined I Expected	Ratio% Actual			
1.13	or opti		nin th	r Variants e Product Jsed	Nam Prod	ne of the duct	Base				
						nber of pla ants or Opt					

	1						
			Name of plan or variant or option (Mention each name separately in each sentense)				
1.14	Insurer in the	how many days the is proposing to launch w product after the ce by Authority.					
Section		neral Terms and Cond	litions				
2.1	Whethe	r Pilot Product . Yes / N	No				
2.2	If Yes M	aximum Number of Yea	ars product proposed to be marketed:				
2.3		roduct is to cover . Spe dard lives) or a Specific	ecific Market Segment (e.g. a specific class of class of				
2.4			luct is proposed to be offered as a Pilot				
			eparately, if necessary)				
2.5			surance Product . Yes / No				
2.6	Whethe	r the Product is for any	specific Distribution Channel like CSC, PoS				
2.7	Whether the health product is offered to/through: [Answer YES/NO]						
	2.7.1	Individual/Group	Individual/Group				
		On Family Floater	YES / NO				
	2.7.1.1	basis					
	2.7.1.2	On Individual basis	YES/NO				
	2.7.1.3	Both Individual and Family Floater basis	YES / NO				
	2.7.2	Specific geographic locations in India [if YES, specify the locations.]	YES / NO				
	2.7.3	All geographic locations in India	YES / NO				
	2.7.4	Rural population	YES / NO				
	2.8.5	Micro Insurance Market Segment	YES / NO				
	2.7.6	Category of basic	Health/Travel-Domestic/Travel -				
		cover	Overseas/Personal Accident / Critical Illness				
	2.7.7	Only Indemnity basis	YES / NO				
	2.7.9	Only Assured Benefit basis	YES / NO				
	2.7.10	Both Indemnity and Assured benefit Basis	Yes/No				

2.8	Specify	the follo	wing:	
2.8	2.8.1 2.8.2	[This se discuss market f product Also ple separate of any m research for this p Whether period a	opulation ction should the target or which the is designed. ase enclose ely the details narket n conducted ourpose.] r Grace llowed for	
		number	specify the	
			for renewal of	
		the cont		
	2.8.3	Whethe	r Grace	
		period a	llowed for	
		payment of premiums		
		in install		
			the number of	
		-	owed for	
			t of premium emiums are	
		· ·	on stipulated	
		dates.		
	2.8.4	Basic Si	um Insured (in I	NR):
		2.8.4.1	Minimum	
		2.8.4.2	offered Maximum	
		2.0.1.2	offered	
	205	Dollay D		
	2.8.5	Policy P 2.8.5.1	erioa: Minimum	
		2.0.3.1	Policy	
			period	
			offered	
		2.8.5.2	Maximum	
			Policy	

		period			
		offered			
	2.8.5.3	Premium	(a) Minimum I	Premium Payi	ng I erm
		paying term,			
		if different	(b) Maximum	Premium Pay	ing Term
		from policy			
		term			
2.8.6		of Premium Pay	ment Offered:		
	2.8.6.1	State the			
		modes of			
		premium			
		payment			
		allowed-			
		(Single			
		premium			
		/annual/			
		halfy-yearly,			
		etc.)			
2.8.7		sed Premium (V	Vherever applic	cable)	
	2.8.7.1	Minimum:			
	2.8.7.2	Maximum:			
2.8.8	Entry Ag	ge:			
	2.8.8.1	Minimum:	Proposer	Child	Adult
	0.0.0	NA i			
	2.8.8.2	Maximum:		101:11	
			Proposer	Child	Adult
				T	
2.8.9	Maximum Age at entry Specify the cover		Proposer	Child	Adult
2.8.9.					
1	ceasing age of Child				
2.8.1	Restricti	ons on travel	YES/NO		
0		India (If YES,			
	specify th	ne conditions]			

	2.8.1	[If there is proposed should be e.g. futur occupati	on] Nomination	YES/NO Yes / No					
	2.8.1	allowed	Assignment	Yes / No					
	2.8.1		n Group Size						
Sectio	n III: Be	nefit Stru	ıcture						
3	conting would b	jencies ur	der which the lined-please do	t. [This section shat benfits would be pa not refer to any ot	ayable and ho	ow these			
	Event:			Benefit Amount:					
3.1		spitalizatio							
3.2	On events other than (3.1). (please furnish the complete details separately in each row for all plans, covers, sections, Riders or Add-ons etc.)								
3.3	Deductibles allowed			Whether Mandatory Yes / No Mention details separately for each cover or option					
SI. No.	Option	or Plan or	Amount of Dec	luctible@ Max	% of Deducti	ible@ Max			
@Fur	nish the a	applicable	information						
3.4	Co-pay	allowed		Whether Mandat	tory Yes/N	lo			

			Mention d	etail	s sep	arately fo	r ea	ich cover
SI.No.	Name of the	Amount of Co-	or option pay@		0	% of Co-pa	av@	!
	Cover or Plan or Option or Rider or Add- on	Min	Max			Min		Max
@Fur	nish the applicable	information						
3.5	Sub-limits, if any (Mention separately for each Cover or Plan or Option or Rider or Add-on)		Continger	псу	as a	Limits % of SI, plicable	fix ter	b limits in ed rupee ms, if plicable
3.6	Whether cancellathan free-look) ballowed:	YES/NO						
3.6.1	If yes, Refund		Time of Cancella	Policy Duration (specify for each tenure of policy)				
	cancellation by t	tion	On Ye	ne	Two Year	riure	Three Year etc.	
3.6.2	Whether cancel insurer allowed	lation by the	YES/NO					
3.6.3	If yes, Refunds, payable on cance the Insurer	•	Time of Cancella tion	On Ye	(specif	Policy Du y for each te Two Year		
3.7	Specify conditions [Whe would be not nul							
3.8	Specify option under the procincrease or benefits, plan of [This section secti	ns available duct. (e.g. to decrease thanges, etc.) hould specify ons available product.The						

	cost of be spe	f the option shall also cified.]						
3.9		n complete information or ed with this product if an	'	y approved AD	D-ons, prop	osed to be		
	3.9.1	Add-ons attached to the product	•	Add-on Name	UIN alloted by IRDAI	Date of clearance		
	3.9.2	Any other features that may be relevant for the product.			1			
	3.9.3	How the Add-on will benefit the insured if taken along with this product						
Section	n IV: Un	derwriting						
4	Underv	vriting . Selection of F	Risks [Th	is section sh	ould discus	s how the		
	different segments of the population will be dealt with for the purpose of							
	underwriting (to the extent they are relevant and a brief detail of procedure							
		d for assessment of vai				, procedure		
4.1	[Where	Non-medical Limit no pre-medical ation is asked for]						
4.2	Specify	when and what of lives would be to medical						
4.3		er any loading based e health status are						
4.4	Whether on the application of th	er any loading based ne occupation are ble	Yes / N	0				
4.5	Specify	v, any other vriting criteria						
4.6	Whether product Approved of the 0	er Underwriting of the taligned to the Board red Underwriting policy Company						
4.7	policy borne b	er full costs of pre medical check up are by the Insurer	Yes / N	0				
4.8		specify the percentage ed to be borne by the						

4.0	1 M 'c'			1 1 4			/.
4.9	Waiting Periods in days	Name of				Period	(in
	proposed, if any, for payment	Plan or Op	tion	D	ays)		
	of benefits						
4.10	Survival Periods in days	Name of				Period	(in
	proposed, if any, for payment	Plan or Op	tion	D	ays)		
	of benefits						
4.11	Exclusions: please specify the						
	permanent exclusions						
	proposed for payment of						
	benefits						
4.12	Time-bound Exclusions						
	proposed for payment of						
	benefits						
Section	on V - Other Terms						
5.1	Procedure for Renewal						
5.2	Conditions for						
	reinstatement/revival of the						
	contract, in case of						
	installment premiums:						
5.3	Whether the proposal form	Yes / No					
	proposed to be used for this						
	product is already filed with						
	the Authority						
5.4	If Yes, furnish the Unique						
	Reference Number of the						
	Proposal Form						
5.5	If No, attach the proposal						
	form afresh as per the						
	applicable provisions of						
Contin	Product Filing procedure. on VI - Distribution Channels						
6	Distribution channels:	1					
	6.1 Specify the various						
	distribution channels to						
	be used for distributing						
	the product- [reply shall						
	be specific and can not						
	refer to the replies like % as approved by IRDAI]						
	6.1 Commission scales to	1					
	distribution channels.						
	specify the rates which						
	are to be paid-[reply						
	shall be specific]						
6.2	Expected proportions of	Distribution	Year	Year	Year	Year	Year
5.2	business to be procured by	Channel	1	2	3	4	5
	each channel shall be						
	indicated for the next 5 years.	1.Individual					
	maicaled for the flext 3 years.	Agents					
		Agenta			1		

	ı		1	 ı	ı	Г	ı
			2. Corporate Agents				
			3. Insurance				
			Brokers				
			4.Web Aggregators				
			/ tggrogatoro				
			5.Micro				
			Insurance				
			Agents 6.CSC				
			7.PoS				
			8.Direct .				
			Only Online				
			9.Direct				
			Marketing -				
			Others				
			(Incorporate separate line				
			for each				
			distribution				
			channel) 10. Others-				
			specify				
			ороспу				
			11. Total				
Section	n VII -	Reinsurance arrangeme	ents				
7.1	Reter	ntion limit					
7.2	Name	e of the reinsurer (s)					
7.3	Terms	s of reinsurance(type of					
	reinsu	ırance, commissions,					
	etc.).						
7.4		ecapture provisions shall					
		scribed.					
7.5		urance rates provided					
7.6		her a copy of the					
		rance program and a	Yes/No				
	сору						
		itted to the Authority.) / / / h !				
	7.6.	Whether reinsurance	Yes/No				
	1	program and a copy of					
		the treaty enclosed					
		(required only if these are not filed with the					
		Authority previously)					
	7.6.	Whether the reisurance	Yes / No				
	7.6. 2	proposed for the	169/110				
	_	product is in line with					
		PIOGGOL IS III IIIIG WILL	I.				
		the Board approved					

		reinsurance program filed with the Authority
	7.6.	If no, furnish the particulars
Section	n VIII:	Pricing
8	(Plea disco every In cas	ium Loadings & Discounts se provide objective and transparent criteria to offer unts/rebate/Loadings And complete financial justifications by AA to ritem referred hereunder. se of General and Health Insurers to be also furnished separately in the nical Note)
	8.1	Sum insured rebates/discounts offered, if any
	8.2	Rebates/charges for different modes offered:
	8.3	Premium rebates/discounts
	8.4	Staff rebates
	8.5	Any other discounts offered
	8.6	Maximum cap on all Discounts for all variables taken together
	8.7	Any loadings proposed
	8.8	Maximum Cap on all Loading for all variables taken together
	8.9	Subrogation (Not applicable to Health Insurance)
8.10	metho	ng Assumptions and Methodology: The pricing assumptions and the odology may vary depending on the nature of product. Give details of ollowing

8.11	Give the actuarial	formulae, if			
	any, used; if not,	•			
		arrived at			
	briefly explain	ing the			
	methodology and o	letails:			
8.12	Source of	data			
	(internal/industry/				
	reinsurance)				
8.13	Rate of morbidity	The tables			
	whereever relevan				
	the prescribed one	.]			
8.14	Rates of policy to	rminations.			
	[The rates used				
	accordance with	insureros			
	experience. I	f such			
	experience is no	available,			
	this can be	from the			
	industry/reinsurerq	•			
	experience .]				
8.15	Rate of interest, i				
	rate or rates	must be			
	consistent with the				
	policy of the insure	_			
8.16	Commission scales	-			
	rates of commission	n. These			
	are explicit items.]				
8.17	Evnanças Split	into Eirct V	oor Pa	nowal and Claim	related:- [Expense
0.17					nce is not available,
					perience or make
	reasonable assum		0011	Sidel illadelly ex	periorioe of make
			" SUM :	assured related or	remium related, per
	.1 policy re		. Juiii (assured related, pr	cilliain related, per
	policy is	siatod			
	First Year	sum a	ssured	premium related	per policy related
	Expenses	related			
		•		`	nead expenses) by :
	.2	sum assur	ed relat	ted, premium relate	d, per policy related
	Renewal	sum a	ssured	premium related	per policy related
	Expenses	related	5541 GU	promisin rolated	
	2,7,011000				
	8.17 Claim exper	ises		l	
	.3				
L	- -		ı		

	8.17			ationary						
	.4 increases, if any									
8.18	Allowance for transfers to shareholder, if any: [Please see section 49 of the Insurance Act, 1938]									
8.19	Taxation. [Please see the relevant sections of the Income Tax Act, 1961 applicable for payment of taxes by the Insurer]									
8.20			parameter rof product . s							
8.21	Reser (pleas releva	rving se ant d	assur specify al etails)	nptions I the						
8.22			e (risk pre rate table, if	•						
8.23		•	emium- furni if any	sh the						
8.24	Expected loss ratio (for the product) -to be furnished for each plan offered within the product separately									
8.25			loss ratio-	to be	S.No		Age		Los	ss ratio
	furnished for each option or plan offered within the product separately			tion or						
8.26			red-wise- los		S.No		SA		Los	ss ratio
	to be furnished for each option or plan offered within the product separately									
8.27	Age and sum insured wise loss ratio - to be furnished for each option or plan separately			Table give shall be incention the minimum.	crea	ised / dec	creased	d dep	pending on	
	S.NO		SI/Age bands	25000	50000	1	00000	15000	00	200000
	1		>=0<=2							
	2		>=3<=15							
	3		>=16<=25							
	4		>=26<=30							
	5		>=31<=35							

	6	>=36<=40						
	7	>=41<=45						
	8	>=46<=50						
	9	>=51<=55						
	10	>=56<=60						
	11	>=61<=65						
	12	>=66						
8.28	the produ	combined rauct) -to be fur	nished	1	1	1		
8.29		combined rashed for each						
8.30		ured-wise- cor e furnished fo arately						
8.31	Age and sum insured wise combined ratio - to be furnished for each option or plan separately			shall be increased / decreased depending on				
	S.NO	SI/Age bands	25000	50000	100000	150000	200000	
	1	>=0<=2						
	2	>=3<=15						
	3	>=16<=25						
	4	>=26<=30						
	5	>=31<=35						
	6	>=36<=40						
	7	>=41<=45						
	8	>=46<=50						
	9	>=51<=55						
	10	>=56<=60						

	12	>=6	66							
8.32	Expect between	en age		subsidy nsured/						
8.33	Experi- product preced Years	ts, if	of any fo ive Fi	similar or the nancial						
	S.No	Expos ure	Premi um . Rs.	Numb er of claims	Incurr ed claims -Rs.	Claim freque ncy		Burni ng cost- Rs.	Loss ratio	Comb ined ratio
	FY									
	FY-1									
	FY-2 FY-3									
	FY-4									
		sure: ea	rned life y	ear (no	of life ea	rned d	uring a par	ticular fir	nancial	year);
	2 Pren	nium: nre	mium ear	ned dur	ina the fi	nancial	l vear			
	2. 1 1011	marri. pro	illiaili cai	nca aan	ing the n	Папса	i year,			
	3.Numb	per of cla	ims: clain	ns occur	red durir	ng the f	inancial ye	ar;		
	4. Incui	rred clain	ns: Incurre	ed amou	int as of	today f	or claims n	nentione	d in ‰	•
	5. Clair	n frequer	ncy: No. o	f claims	/Exposu	ıre;				
	6. Aver	age cost	per claim	: Incurre	ed claims	s / No. o	of claims;			
	7. Burn	ing cost:	Claims fr	equency	v* Averaç	ge cost	per claim;			
	8. Loss	ratio: Ind	curred cla	ims/ Pre	mium;					
	9. Con	nbined ra	atio: Loss	s ratio +	Expens	se ratio	o;			
8.34	Wheth	er princ	iple of u	ıniform						
			k is take							
			while a payabl	_						
			rminatior							
			e subst	_						
	with									
	assum									
8.35							ts (Subn			
							veen exi	sting	and r	modified
0.25			s for eac		-	•	orooco/!:::	250000	in as:	toin ore
8.35. 1			an increa premiums	SE OL			crease/Ind ⁄Decrease			_
L'	3001003	u.o þ			3, Jup	- J. 11y/		5516	ug	- g. capo

		only/NA		
8.35.	Justification for change/	-		
2	modification in premium			
8.35.	Experience of the product across plans / sum insured / age bands	products in I	tem 8.33, thes	ence of similar se tables to be which revision in
8.35.	How the pricing methodology			
4	differs between sum insured			
	options			
8.36	Results of Financial Projection should be shown for various pessimistic scenarios in a tax margin should be taken as the premiums. Please specify assoless than or equal to one year than one year, profit margin ma	us model po abular format l ne present valu umptions made r loss ratio may	ints for base below. The de ue of net profit e in each scer	e,optimistic and finition of profit ts to the p.v of nario. For terms
8.37	Risk discount rate used in the profit margin			
8.38	Average Sum Insured Assumed			
8.39	Assumptions made under pessimistic scenario			
8.40	Assumptions made under optimistic scenario			
8.41	Age [PM: Profit Margin/Loss Ratio] [Age Band may be revisted based on the product design paratmeters]	PM (base scenario)	PM (pessimistic scenario)	PM (optimistic scenario)
	>=0<=2			
	>=3<=15			
	>=16<=25			
	>=26<=30			
	>=31<=35			
	>=36<=40			
	>=41<=45			
	>=46<=50			
	>=51<=55			

	>=56<=60							
	>=61<=65							
	>=66							
	Section IX: Enclosures to F&U Application: The following specimen documents should be enclosed:							
9.1	Sales Literature /Prospectus. This is the literature which is to be used by the various distribution channels for selling the produc in the market. This shall enumerate all the salient features of the product alongwith the exclusions applicable for the basic benefits and shall be incomplaince with the relevant circulars issued by the Authority at all times).							
9.2	Policy Document & Policy Schedule:							
9.3	Technical Note on Pricing (Not applicable to Life Insurers):							
9.4	Proposal form, wherever necessary							
9.5	Premium Table							
9.6	Certificates by Appointed Actuary and Chief Compliance Officer							
9.7	Product Check List with due certification by Chief Compliance Officer							
9.8	Certificate of Insurance, where applicable							
9.9	CIS							

Soft ware used for product design and monitoring --- (for information of the Authority)

The Insurer shall enclose a certificate from the Chief Compliance Officer, Appointed Actuary, countersigned by the principal officer of the insurer, as per specimen given below: (The language of this should not be altered)

Certification by Chief Compliance Officer:

I----- (Name of Chief Compliance Officer) the undersigned, on behalf of the Insurer named below, hereby affirm and declare as follows:

- 1. That the details of the (Name of product) filled in above are true and correct and reflect what the policy and other documents indicate.
- 2. That the product complies with the various provisions of the IRDAI Health Insurance Regulations, 2016, Guidelines on Standardization of Health Insurance, Product Filing issued thereon and the applicable provisions of extant IRDAI Regulations and all circulars issued by IRDAI from time to time.
- 3. That the File and Use application and all other documents are complete and have been verified for correctness and consistency not only in respect of each item of each document but also vis-a-vis one another.
- 4. I certify that the policy wordings filed along with file and use application is in compliance with IRDAI (Health Insurance) Regulations, 2016, Product Filing Guidelines and Guidelines on Standardization of Health Insurance issued thereon.

 I further certify, that the Prospectus submitted is in compliance with the applicable provisions of Rules, IRDAI Regulations and Guidelines on Product Filing and Insurance Advertisements.

Date: (Chief Compliance Officer)

Name of Insurer:

Certification by Appointed Actuary:

" I, (name of the appointed actuary), the appointed actuary, hereby solemnly declare that the information furnished in this Application Form is true. I also certify that, in my opinion, the premium rates, advantages, terms and conditions of the above product are workable and sound, the assumptions are reasonable and premium rates are fair."

I have carefully studied the requirements of the Product Filing Procedure in relation to the design and rating of insurance products.

The rates, terms and conditions of the above mentioned product are determined on technically sound basis and are sustainable on the basis of the information and claims experience available in the records of the insurer.

An adequate system has been put in place for collection of data on premiums and claims based on every rating factor that will enable review of the rates and terms of the cover from time to time. It is planned to review the rates, terms and conditions of cover (--- mention periodicity of review) based on emerging experience.

It is further certified that the underwriting of the product now filed shall be within the Board approved underwriting philosophy of the Company.

The requirements of the Product Filing Procedure have been fully complied with in respect of this product or revision or modification of the product.

I further declare that except the Sections mentioned in S.No., no other feature/benefit/clause is modified in the product (applicable only for revision or modification of the product)

Place	Signature of the Appointed Actuary
Date:	

Certification by Principal Officer or CEO

I (name of the Principal Officer or CEO), (mention designation) hereby confirm that:

- The rates, terms and conditions of the above-mentioned product filed with this certificate have been determined in compliance with the IRDA Act, 1999, Insurance Act, 1938, and the Regulations and guidelines issued there under, including the File and Use / Product Filing guidelines.
- 2. The prospectus, sales literature, policy and endorsement documents, and the rates, terms and conditions of the product have been prepared on a technically sound basis and on terms that are fair between the insurer and the client and are set out in language that is clear and unambiguous.
- 3. These documents are also fully in compliance with the underwriting and rating policy approved by the Board of Directors of the insurer.
- 4. The statements made in the filing Form IRDAI FNUHIP are true and correct.
- 5. The requirements of the Product Filing Guidelines have been fully complied with in respect of this product.

Date:	Signature of Principal Officer or Designated Officer
Place:	Name and designation along with Companys seal

File and Use Application for Filing Health Package or Non-Life Package Products or Add-ons Offered by Health or General Insurers

GENERAL INSTRUCTIONS:

- a. Insurers shall use this form for filing of Health package or Non-Life Package products where already approved Health, Travel and Accident Products or Addons are made part of the Health or Non-Life Package Product.
- b. This form is applicable only when already approved products are packaged and when no change in terms, conditions or price are made.
- c. All items in the Form must be furnished with the relevant details.
- d. Forms along with the necessary enclosures mentioned here in shall be furnished.

Note: This form CANNOT be used if Insurers wish to file package products incorporating changes in products already approved by the Authority. In such case, the filing needs to be made as required under Guidelines on Product Filing for Health Insurance Products.

File and Use Application form for 'Health Package' or 'Non-Life Package Products' offered by General Insurers:

FORM: IRDAI – FnUNLHP

S No	Item	Particu	ılars (to	be filled	in by i	nsurer)
1	Name of Health or General Insurer					
2	Registration No.alloted by IRDAI					
3	Name of the proposed Package Product					
4	Date of approval by PMC					
6	Particulars of existing Health or Non Life Product(s) which is made part of the proposed package product	S.No		nd Dt of Approved Brand roval name of the product		
7	Name of the approved sections as included in the proposed package product (applicable where only a section is packaged):	S.N o	UIN	Approved Brand name of the product		Approved Section
7	Justification for packaging the					

	products / Add-ons		
8	Whether the products being packaged have any overlapping covers or sections?	Yes/No	
8.1	If yes, please justify the packaging of these covers or sections.	S.N Overlapping Justificatio Treatment o covers n for when claim packaging arises under the same the said section/cove	r
9	Enclosures to the Application: (1) Copy of Approval Letter of the respective products or Add-ons proposed to be packaged.		
10	Any other information		

<u>Certification:</u> The Insurer shall enclose a certificate from the Appointed Actuary, countersigned by the principal officer of the insurer, as per specimen given below: (The language of this should not be altered)

" This is to certify that we have not altered any of the features, terms, conditions, policy wordings and the price of the existing approved products. We further undertake that the combined proposal and combined policy wording and schedule for the package policy shall include all the features of both these products.

This is further to certify that the section ----- (specify name of the section) proposed to be packaged has an independent premium rate approved under UIN -----. (Applicable where a section is proposed to be packaged)

Place	Signature of the Appointed Actuary
Date:	

Name and Counter Signature of the Principal Officer along with name, and Companys seal.

Application Form for Filing of Health Plus Life Combi Products/Riders Offered by Life or Health or General Insurers

GENERAL INSTRUCTIONS:

- a. Insurers shall use this form for filing of Health plus Life Combi-products when already approved products are integrated as Health plus Life Combi-product without making any change in terms, conditions or price in either of the approved products.
- b. All items in the Form must be furnished with the relevant details.
- c. Forms along with the necessary enclosures shall be furnished, but NOT in piecemeal.

Note: This form CANNOT be used if Insurers wish to file Health plus Life products incorporating changes in already approved products. In such case, the filing needs to be made separately as per extant Guidelines on Product Filing in Health Insurance Business or F&U Procedure of Life Products respectively.

File and Use Application form for 'Health Plus Life Combi Products' offered by Life, Health and General Insurers:

Form IRDAI - FNU-HPLCombi

S No	ltem	Particulars (to be filled in by insurer)
1	Name of General/Health Insurer	
2	Registration No.alloted by IRDAI	
3	Name of the Life Insurer	
4	Registration No.alloted by IRDAI	
5	Name of the proposed Health Plus Life Combi-Product	
5.1	Name of the Lead Insurer	
6	Proposed date of introduction of Health Plus Life Combi-Product	DD/MM/YYYY
7	Memorandum of Understanding	(MoU):
7.1	Whether MOU filed with the Authority?	Date of Filing: dd/mm/yyyy
7.1.1	Furnish a Copy of MoU	
7.2	Period for which the MOU is	
	agreed upon for the purpose of promoting £ombi Products+? (Specify the dates)	To: DD/MM/YYYY
8	Product related Information:	

8.1	Names of the existing approved Health/Life Products which are made part of the proposed Health Plus Life Combi-Product	Product offered by Health/ General Insurer Life Insurer	Name of the approved product	UIN	Date of Approval by IRDAI
8.2	Whether the product is proposed to be offered to Groups or Individuals?	Group/Individu	ıal		
8.3	Whether the Health Insurance is offered on Family Floater basis	YES/NO			
8.4	If YES, whether life insurance coverage is allowed on the life of proposer who shall be an earning member of the family only?	YES/NO			
8.5	Whether the product offered by General/Health Insurer is Medical /Sickness/ Health cover?				
8.6	Whether Premium Component of both the risks are separately identifiable?				
8.7	Whether the premium component of both the risks disclosed separately to the policyholders in Policy Document and Prospectus/Sales literature?				
8.8	Whether £ree Look Periodq option is provided to the £ombi Productqas a whole?				
9	Other Information:				
9.1	Distribution Channel wise maximum commission allowed under the Combi Product	Distribution Channel Others	Maximum Commiss % of pren Life H	ion (as	
9.2	Whether Operation procedures put in place for updating premium on policy data on a real time basis in respect of the product under consideration?				

	I			
9.3	Specify the options available to			
	policyholders of £ombi			
	Productsq to discontinue either			
	portion of risk coverage while			
	continuing with the other portion,			
	subject to the extant law,			
	regulations, guidelines etc.			
9.4	Whether the above options are			
3.4	disclosed in Policy Document,			
0.5	Literature?			
9.5	Whether the Prospectus and			
	Policy Document specify the			
	scope for withdrawal of tie-up			
	between the two Insurer?			
9.6	Whether provision of 90 days			
	notice period in case of			
	withdrawal of tie-up mentioned			
	in the Prospectus and Policy			
	Document?			
9.7	Specify the options available to			
	policyholders of £ombi			
	Productsqupon withdrawal of tie-			
	up between the two Insurers			
9.8	Whether the options available to			
	the policyholders of £ombi			
	Productsqupon withdrawal of tie-			
	up between the two Insurers			
	specified in the Prospectus and			
	Policy Document?			
9.9	Whether cost-benefit analysis	YES/NO		
9.9		1 E 3/NO		
9.10	carried out by both the insurers?	VECAIO		
9.10	If YES, whether any discount	YES/NO		
	being offered on the premium in			
0.44	the combi-product?			
9.11	If Yes, whether discount is	Life/Health/Both		
	offered on Life Product or Health			
	Product or Both			
9.11.	Submit the relevant technical			
1	note by Appointed Actuary			_
9.12	If Yes, specify the Discount on	Rate of Discount	Objective Criteria	
	Health portion of the Product]
	with objective criteria.			1
9.13	If Yes, specify the Discount on	Rate of Discount	Objective Criteria	
	Life portion of the Product with	, late of Bloodift	- Sojouro Oritoria	1
	objective criteria.			1
0.44	•	VEC/NO		
9.14	Whether the discount is	YES/NO		
	disclosed in Policy document &			
	prospectus?			
9.15	Whether Mandatory minimum			

	disclosures are made in the Policy Document?	
10	Date of approval by PMC of lead Insurer	dd/mm/yyyy
	1110 411 011	
10.1	Date of approval by PMC of	dd/mm/yyyy
	other Insurer	

<u>Certification -1:</u> The Insurer shall enclose a certificate from the Appointed Actuary countersigned by the principal officer of the lead insurer, as per specimen given below: (The language of this should not be altered)

"This is to certify that the Life or Health portion (strike off whichever is not applicable) of the proposed Combi product --- (Name of Combi Product) is the product approved by the Authority and we have not altered any of the features, terms, conditions and the price of the existing approved product. However, owing to the benefits of combining the products, a discount of --- is proposed to be offered after actuarial evaluation.+:

Place	Signature of the Appointed Actuary
Date:	

Name and countersignature of the Principal Officer of the Lead Insurance Company

The Insurer shall also enclose a certificate from the Appointed Actuary of the other insurer (other than lead insurer), as per specimen given below: (The language of this should not be altered)

"This is to certify that the Life or Health portion (strike off whichever is not applicable) of the proposed Combi product --- (Name of Combi Product) is the product approved by the Authority and we have not altered any of the features, terms, conditions and the price of the existing approved product. However, owing to the benefits of combining the products, a discount of --- is proposed to be offered after actuarial evaluation.+:

Place	Signature of the Appointed Actuary
Date:	Name of the Appointed Actuary of the Other Insurance Company

<u>Certification by Chief Compliance Officer of Lead Insurer on Mandatory minimum disclosures:</u>

"This is to certify that all the mandatory minimum disclosures have been made in the Policy document, Prospectus and proposal form of the Health plus Life Combi-product as per extant Regulations and Guidelines.+

Place	Signature of Chief Compliance Officer
Date:	

Application Form for Filing of Group Health Insurance Products offered by Health or General Insurers under Use and File Procedure

(Not applicable to Life Insurers)

GENERAL INSTRUCTIONS:

- a. THIS FORM IS APPLICABLE TO ALL HEALTH AND GENERAL INSURERS REGISTERED WITH INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA FOR CONDUCTING HEALTH INSURANCE BUSINESS IN INDIA FOR FILING INFORMATION ON GROUP HEALTH INSURANCE PRODUCTS UNDER CHAPTER IV OF GUIDELINES ON PRODUCT FILING IN HEALTH INSURANCE BUSINESS.
- b. An Insurer wishing to introduce a new Group Health Insurance product (other than Government Sponsored Scheme) shall submit an application to the Authority in this Form within seven days from the date of approval by the Product Management Committee (PMC) and obtain an UIN. Any group policy issued under this product shall be in total compliance with the product filed under this form. Where any modifications or changes are proposed to customise the requirements of the policyholders, such product shall be treated as a new group insurance product and shall follow the norms specified herein for obtaining a fresh UIN.
- c. For every Group Health Insurance Product filed under these Use & File Guidelines, the Insurer shall furnish Annual Return in Form . IRDAI . GHISAR within 60 days from the close of every Financial Year.
- d. Insurers shall maintain the records such as proposal form, internal notes, details of quotation given and details of acceptance, details premium worksheet along with the basis for working including previous claims details, Policy Schedule, list of named beneficiaries wherever applicable etc with respect to every policy issued for a minimum period of 5 years from the expiry of every Policy issued under this Product. Insurers must also justify the rates and terms including discounts given to any group to the Authority, if called upon to do so.
- e. Insurer shall also maintain the ICR of every policy issued to the Groups.
- f. The existing Insurer receiving request from any other insurer shall furnish the information related to ICR of the Group for the policy years serviced by it (for a maximum period of 5 policy years) within 07 working days from the date of such request.
- g. All items in the Forms must be furnished with the relevant details.
- h. All the enclosures as specified shall be furnished together, but not in piecemeal.

Use & File Application form for 'Group Health Insurance Products' offered by Health or General Insurers

FORM - IRDAI - UnF HLTGRP

S No	ltem	Particulars (to b Insu	
Section	I: General Information		
1.1	Name of Health or General Insurer		
1.2	Registration No.alloted by IRDAI		
1.3	Name of the Group Health Insurance Product		
1.4	Date of approval by the PMC		
1.5	Whether the Product is launched?	Yes / No	
1.6	If yes, Date of Launching of the Product	DD/MM/YYYY	
1.7	If no, proposed date of launching	DD/MM/YYYY	
1.8	Whether Product is catered to the Social Sector	Yes / No	
Section	II: Details of the Product		
2.1	Type of Coverage	Indemnity	Yes/No
		Benefit	Yes/No
		Both Indemnity & Benefit	Yes/No
		Individual	Yes/No
		Floater	Yes/No
2.2 Stru	ucture of Base Cover offered in the Prod	duct:	

S.No	Name of the Benefit	Whether Deductions allow	tibl [If yes, rang Deductible			e of	Whether Co-Pay allowed	r If ye Pay	s, ran	ge of Co-
		Yes/	1	Minimum Ma		Ma:	ximu	Yes/	Minii	mu	Maximu
		No		m		n		No	m		m
2.3	Any sub	any sub limits imposed				1	Yes / No)	L		
	Details of sub limits imposed in the following format (furnish separately for each option or plan of the group insurance product) Name of Option or Plan:										
	Type Benefit	Benefit for (in INR)			absolu	ute	terms	Sub Liı	mit as a	perce	entage
	limit	is	Minim	num	Max	im	um	Minimu	ım	Max	imum
2.4	Sum Ins	Sum Insured offered				Minimum(Rs.) Maximum (Rs.)					
2.5	Whethe	r any Ac	dd ons	offered		Yes / No					
2.6	If yes, N	lumber	of Add	ons offer	ed						
	Details	of Add o	ns Off	ered							
	Nam e of Add on	Sum Assure	ed	Deduc	tible		Co-Pa	У	Sub Li	mit	
		Min	Max	Min	Max	ζ	Min	Max	Min	Max	
2.7	Number of Options or plans Offered										
	Details of	of Option	ns Offe	ered							
	Nam e	Sum Assure		Deduc	tible		Co-Pa	у	Sub Li	mit	

	Min	Max	Min	Max	Min	Max	Min	Max	
2.8	Minimum mer	nbership	of the G	roup	'				
2.9	Target Group				Employer-Employee				
					Non-Er	mployer-	-Employ	ee	
					Social	Sector			
					Others	(Please	specify	·)	
2.10	Expected ICR								
2.11	Whether a underwriting respect to Insurance Pro	policy is this G	in place	roved with Health					
2.12	If yes, date Authority	e of filii	ng with	n the					
2.13	Whether the considering experience of the Scheme?	claims							
2.14	Whether Load	lings are	allowed		Yes / No				
2.15	Specify the ownich loading			basis					
2.16	Details of Loa	dings							
	Criteria	Criteria In Absolute Terms applicable					centage	, if applic	cable
		Minim	um	Maxii	mum	Minim	um	Maxim	um
2.16.1	What is the Loadings	e maxim	um ca	p on		ı		ı	l
2.17	Whether Disc		Yes / No)					
2.18	Specify the objective criteria basis which discounts are allowed								

2.19	Details of Discounts					
	Criteria	In Absolute 7 applicable	Terms	(INR), if	In Percentag	e, if applicable
		Minimum	Maxii	mum	Minimum	Maximum
2.19.1	What is maximu	ım cap on Disco	ounts			
2.19.2	Any addition concerning Load		nation ounts			
2.20	Whether syste ensure that procedure laid is followed?	the underv	vriting			
2.21	Any wellness or offered	preventive elei	ments	Yes/No an anne	•	omplete details as
Section	III: Reinsurance	arrangements	: :			
3.1	Retention limit					
3.2	Name of the rei	nsurer(s)				
3.3	Terms of rei reinsurance, co	() !	e of			
3.4	Any recapture provisions shall be described					
3.5	Reinsurance rat	tes provided				
3.6	Whether a copy of the reinsurance program and a copy of the Treaty is submitted to the Authority					
Section IV: Pricing:						
4	every item refe	ide objective te/Loadings Ar rred hereunde eral and Heal	e and nd con r.	nplete fin	ancial justific	eria to offer cations by AA to shed separately

4.1	Sum insured	
	rebates/discounts offered, if any	
4.2	Rebates/charges for different modes offered:	
4.3	Premium rebates/discounts	
4.4	Staff rebates	
4.5	Any other discounts offered	
4.9	Subrogation (Not applicable to Health Insurance)	
4.10		lethodology: The pricing assumptions and
	the methodology may vary of	depending on the nature of product. Give
	details of the following	
4.11	Give the actuarial	
	formulae, if any, used; if	
	not, state how premiums	
	are arrived at briefly	
	explaining the methodology	
	and details:	
4.12	Source of data	
	(internal/industry/	
	reinsurance)	
4.13	Rate of morbidity [The	
	tables whereever relevant	
	shall be the prescribed	
4.14	one.] Rates of policy	
4.14		
	terminations. [The rates used must be in	
	accordance with insurercs	
	experience. If such	
	experience is not available,	
	this can be from the	
	industry/reinsurercs	
	experience .]	_
4.15	Rate of interest, if any. [The	
	rate or rates must be	
	consistent with the	

	investm	ent policy	v of the				
	insurer.		,				
4.16	Commission scales [Give rates of commission. These are explicit items.]						
4.17	Expenses - Split into First Year, Renewal and Claim related:- [Expense assumptions must be company specific. If such experience is not available, the Appointed Actuary might consider industry experience or make reasonable assumptions.] 4.17.1 First Year expenses by: sum assured related, premium related, per policy related						
	First Year		sum assured		premium	per	policy
	Expenses		related		related	related	
	4.17.2 lewal expenses where relevant (including overhead expenses) by : sum assured related, premium related, per policy related						
	Renewal sum assured premium per						policy
	Expenses		related		related	related	. ,
	1.17.0	01.		I			
		Claim exp					
	4.17.4 Future inflationary increases, if any						
4.18	Allowance for transfers to shareholder, if any: [Please see section 49 of the Insurance Act, 1938]						
4.19	relevan Income applical	n. [Please t sections Tax A ble for pa y the Insure	of the ct, 1961 ayment of				
4.20	Any relevan	other	parameter ricing of				
4.21	relevan	specify t details)					
4.22		ate (risk					
4.23	furnish the rate table, if any Gross premium- furnish the						
7.20		ole, if any	arriiori tric				
4.24	Expecte	ed loss rat	io (for the				
	product	i) -to be fur	nished for				

	each plan offered within the						
4.05		ct separately	. 40 bo	CNo	Λ σ σ		Loop rotio
4.25	_	rise loss rationed for each of		5.110	Age		Loss ratio
		offered with					
	product separately						
4.26	•	n insured-wise- loss		S.No	SA		Loss ratio
		to be furnis		0.11.10			
	each	option or plar	offered				
	within	each option or plan offered within the product					
	separa						
4.27	_	ind sum insur		_		•	nd and age
		atio - to be f					/ decreased
		ach option	or plan			ıımum a	ind maximum
	separa S.N		25000	SI / Age off 50000	100000	15000	0 200000
	0 0	SI/Age bands	23000	30000	100000	13000	20000
	1	>=0<=2					
	2	>=3<=15					
	3	>=16<=25					
	4	>=26<=30					
	5	>=31<=35					
	6	>=36<=40					
	7	>=41<=45					
	8	>=46<=50					
	9	>=51<=55					
	10	>=56<=60					
	11	>=61<=65					
	12	>=66					
4.28	Expected combined ratio (for the product) -to be furnished for each plan separately				•	,	
4.29	Age-wise combined ratio- to be furnished for each plan separately						
4.30	Sum combi		ed-wise- to be				

	furnishe separat		r each	n plan						
4.31	combined ratio - to be furnished for each option or			Table given below (SI band and age bands shall be increased / decreased depending on the minimum and maximum SI /Age offered)						
	S.NO SI/Age 25000 bands 1 >=0<=2		5000	00	100000	1500	00 2	00000		
	2	>=3	3<=15							
	3	>=1	6<=25							
	4	>=2	26<=30							
	5	>=3	31<=35							
	6		86<=40							
	7 >=41<=45 8 >=46<=50									
	9		51<=55							
	10		6<=60							
	11		51<=65							
	12	>=6								
4.32	Expecte betweer plans et	n age								
4.33	Experie		of	similar						
	products	s, if	any f							
	precedii			nancial						
	Years	_	_	I	<u> </u>		1.	- ·	1.	
		Expo	Pre	Num	Incur	Clai	Aver	Burni	Loss	Com
		sure	miu m .	ber of	red claim	m frequ	age u cost	ng cost-	ratio	bine d
			Rs.	claim	s-Rs.	ency		Rs.		ratio
	FY						Janin			
	FY-1									
	FY-2									
	FY-3									
	FY-4									

	Exposure: earned life year (ne year);	o of life earned during a particular financial				
	2. Premium: premium earned du	uring the financial year;				
	3.Number of claims: claims occu	urred during the financial year;				
	4. Incurred claims: Incurred amount as of today for claims mentioned in ‰+;					
	5. Claim frequency: No. of claim	ns/ Exposure;				
	6. Average cost per claim: Incur	red claims / No. of claims;				
	7. Burning cost: Claims frequen	cy* Average cost per claim;				
	8. Loss ratio: Incurred claims/ P	remium;				
	9. Combined ratio: Loss ratio +	Expense ratio:				
4.34	Whether principle of	,				
	uniform spread of risk is					
	taken into consideration					
	while arriving the refunds					
	payable on					
	cancellation/termination of					
	policy. Please substantiate					
	with relevant data or					
4.05	assumptions	sting products (Cubusit somerstall, so an				
4.35		sting products (Submit separately as an				
	premium rates for each rati	erence between existing and modified				
4.35.	Whether there is an increase or	,				
1	decrease in the premiums	age groups only/Decrease in certain age				
	ртення	groups only/NA				
4.35.	Justification for change/					
2	modification in premium					
4.35.	Experience of the product	In addition to the experience of similar				
3	across plans / sum insured /	products in Item 4.33, these tables to be				
	age bands	furnished for the product for which				
		revision in pricing is requested				
	How the pricing methodology					
4	differs between sum insured					
	options	(1) (0) (1) (1)				
4.36		ections/Sensitivity Analysis: [The profit				
	1	various model points for base, optimistic				
	·	n a tabular format below. The definition of n as the present value of net profits to the				
1.1	TOTAL TOSION SOMETH NA TOKAL	n as me breseni vaine bi bei bibliis Th The l				
	p.v of premiums. Please spe	ecify assumptions made in each scenario. to one year loss ratio may be used and for				

	terms more than one year, profit margin may be used.]					
4.37	Risk discount rate used in the profit margin					
4.38	Average Sum Insured Assumed					
4.39	Assumptions made under pessimistic scenario					
4.40	Assumptions made under optimistic scenario					
4.41	Age [PM: Profit Margin/Loss Ratio] [Age Band may be revisted based on the product design paratmeters]	PM (base scenario)	PM (pessimistic scenario)	PM (optimistic scenario)		
	>=0<=2					
	>=3<=15					
	>=16<=25					
	>=26<=30					
	>=31<=35					
	>=36<=40					
	>=41<=45					
	>=46<=50					
	>=51<=55					
	>=56<=60					
	>=61<=65					
	>=66					
Section IV: Documents to be submitted						

25	Documents Submitted:		
		S.No	Name of the Yes/No Document
		1	Policy Wordings, Policy Schedule
			and Certificate of Insurance
		2	Underwriting Policy applicable to the Product
		3	Rating Chart
		4	Technical Note

(Where modification of the pricing of the Group Product is proposed, Submit separately as an Annexure, percentage difference between existing and modified premium rates for each rating factor)

<u>Certification</u>. The Insurer shall enclose a certificate from the Appointed Actuary, Chief Compliance Officer, countersigned by the principal officer of the insurer, as per specimen given below: (The language of this should not be altered)

CERTIFICATE BY APPOINTED ACTUARY:

" I, (name of the appointed actuary), the appointed actuary, hereby solemnly declare that the information furnished above is true. I also certify that, in my opinion, the premium rates, advantages, terms and conditions of the above product are workable and sound, the assumptions are reasonable and premium rates are fair and the rates proposed are viable. It is further to confirm that the product is in compliance with Health Insurance Regulations, 2016 and norms specified in Product Filing Procedure."

Place	Signature of the Appointed Actuary
Date:	

CERTIFICATE BY CHIEF COMPLIANCE OFFICER:

I ----- (Name of CCO) hereby solemnly declare that the information filed in respect of the above Group Insurance Product is as cleared by PMC and being marketed

without any variation.	. We undertake to	file the product	afresh if there	is any variation
in the product filed ab	ove.			•

Signature of the Chief Compliance Officer

Place Date:

Name and Counter Signature of the principal officer along with name, and Company's seal.

Application Form for Filing of Government Sponsored Health Insurance Schemes offered by Life or Health or General Insurers

GENERAL INSTRUCTIONS:

- a. Insurers shall use this form for filing of a Government sponsored Health Insurance Schemes
- b. An Insurer shall file a Government sponsored Health Insurance Scheme within 15 days from the date of award of tender or date of MoU, whichever is earlier, in the Format prescribed.
- c. Section (IV) is applicable for Extension of an existing Scheme and Section (V) is applicable for subsequent award of Tender of an existing Scheme in a different geographic location.
- d. For every Scheme filed under these Guidelines, the Insurance Company shall furnish Annual Return in Form IRDAI. GHIS within 60 days from the close of the Financial Year.
- e. All items in the Format must be furnished with relevant details.
- f. All the enclosures as specified shall be furnished together, but not in piecemeal.

Use and File Application form for 'Government Sponsored Health Insurance Schemes' offered by either Life or Health or General Insurers

FORM - IRDAI-UNF-GOVTHLT

S No	Item	Particulars (to be filled in by insurer)		
	Section I: General Information			
1.1	Name of Life or Health or General Insurer			
1.1.1	Names of Other Insurers (where Insurer referred at 1.1 above is the lead insurer)			
1.2	Registration No.alloted by IRDAI			
1.2.1	Registration No. alloted by IRDAI to other insurers			
1.3	Name of the Scheme			
1.4	Whether this is a Government Sponsored Scheme? (If yes, specify the Department, if sponsored by Central Government. In case of State Government, specify the State.)			

State/ Govt.	Central	Department	Name of sponsor State G	•	Name of Corresponding Geographic Ufurnished what state is not awa	District / Init (to be ere entire
1.5	Date of awa	ard of Tende	er for th	е		
1.6	Whether Pred Government	mium is subs	sidized b	y Yes/N	0	
1.6.1	If yes fu information w of the premiur	~	followin the shar	-		
	Premium Subsidy	Central G / Dept	Sovt Sta	ate Govt	Others (like Local Govt Municipality)	Beneficiary
	In absolute terms	е				
	In Percentage					
1.7	Whether Cla Government	aim is subsi	idized b	ру		
1.7.1	If yes fu information w of the Claim s	•	followin the shar	-		
	Claim Subsidy	Central G / Dept	Sovt Sta	ate Govt	Others (like Local Govt Municipality)	Beneficiary
	In absolute terms	е				
	In Percentage					

1.8	Whether the scher	ne is launched?	Yes / No
1.8.1	If yes, Date of Launching of the Scheme		DD/MM/YYYY
1.8.2		e of Launching / or Introduction of	DD/MM/YYYY
	Section II: Details	of the Scheme	
2.1		Scheme is in the provision of nsurance Act?	
2.2	accepted is mad	of the product as e within 15 days award of tender? ns for the delay)	
2.3	Whether a ne designed to cov scheme	ew product is ver the tendered	Yes / No
2.4	If Yes furnish the scheme in the follower	ne details of the owing format	
	Type of Policy	Individual / Group	
	Nature of Coverage	Health Coverage / Personal Accident	
	Minimum Sum Assured		
	Maximum Sum Assured		
	Minimum Age at Entry		
	Maximum Age		

	at Entry Benefit Coverage	
2.5	Whether an existing product of the insurer, which is approved by the Authority, is in total conformity with the proposed insurance scheme including the pricing?	Yes / No
2.5.1	If yes, specify UIN & Brand name as approved by the Authority.	UIN: Brand Name:
2.6	Specify the period of insurance for which the insurer is awarded the tender (in Months).	
	Section III: Pricing (to be furnished	d whore new cohome is designed to
	cover the tender)	ed where new scheme is designed to
3.1		ed where new scheme is designed to
3.1	Whether the pricing of the schemes is based on the previous experience of such schemes offered by the insurer, if any; If	ed where new scheme is designed to
	whether the pricing of the schemes is based on the previous experience of such schemes offered by the insurer, if any; If yes, give details Period for which price is	ed where new scheme is designed to
3.2	Whether the pricing of the schemes is based on the previous experience of such schemes offered by the insurer, if any; If yes, give details Period for which price is guaranteed	ed where new scheme is designed to
3.2	Cover the tender) Whether the pricing of the schemes is based on the previous experience of such schemes offered by the insurer, if any; If yes, give details Period for which price is guaranteed Method of computation of premium	ed where new scheme is designed to

3.7	Expected Loss Ratios for three			
	succeeding years	S.No	Year	Expected Loss Ratio
			1	
			2	
			3	
3.8	Expected Combined Ratios for three years			
	unee years	S.No	Year	Expected Combined Ratio
			1	
			2	
			3	

3.9	Expected Profit Margins for Three				
	years)		1		
	,	S.No	Year	Expected	
				Profit	
				Margin	
			1		
			2		
			3		
Section	IV: Extension of Existing Scheme				
4.1	Whether this is the first Extension?				
	If no, specify whether 2 nd / 3 rd				
	Extension etc.				
4.1.1	Date of previous Extension				
4.2	Whether Extension awarded for all	Yes / N	lo		
	Geographic locations as per the				
	last filed/approved Schemes?				
4.3	If No, specify the geographic				
	locations (Names of States or				
	Districts / Geographic Unit as the				
	case may be) now awarded in the				
	following format				
4.4	Names of States	Name	e of geo	graphic Unit of the	е
		state	where so	heme is awarded	
	(Information to be furnished in				
	separate line for each state and	I			
	Geographic Unit)				
4.5	Whether any additional geographic	Yes / N	lo		
	locations awarded?				
4.5.1	If Yes, specify the geographic				
	locations (Names of States or				
	Geographic Units as the case may				
	be) now awarded in the following				

	format			
	Names of States			corresponding is of the state awarded
	Information to I separate line for district			
4.6	Whether there is ar features of the Prod		Yes / No	
4.6.1	If yes, specify the changes made a information in Section	nd furnish the		
4.7	Whether there is a the pricing of the co	,	Yes / No	
4.7.1	If yes, furnish the Section III.	information in		
4.8	Loss Ratio for last at the scheme leve		Half Year	Loss Ratio
4.9	Geographic location District) wise Loss last four financial years	s Ratio for the		·
	Name of State	Name of District	Fin. Year ending Period	Loss Ratio
4.10	Whether Loss rati 90% for last consecutively?	o is more than 4 Half-Years	YES/NO	

4.10.1	If yes, Furnish the actual Loss Ratios.		-	Fin.Ye Ending Period)	Loss Ratio assumed	Actual Loss Ratio
4.10.2	Actuarial Justification as above	on for variance					
Section	V: Subsequent Awar	d of Tender for	di	fferent	Are	eas	
5.1	Specify the details tender now in the fo	•	3	for whi	ch	the insurer is	awarded the
Names of States		Name of corresponding Districts / Geographical Unit of the state where scheme is awarded		where	tei	uration for wh nder is awar onths)	
Information to be furnished in separate line for each state and district							
5.2	Specify the period		(dd/mm/	ууу	у	
	insurer is awarded t	he tender.	to				
			dd/mm/yyyy				
5.3	Whether there is any change in the features of the Product?		Yes / No				
5.3.1	If yes, specify the details of the changes made.						
5.4	Whether there is ar the pricing of the co	-	•	Yes / No	0		

5.4.1	If yes, furnish the information in Section III.			
5.5	Documents Submitted:	S.N o 1 2 3 4 5	Name of the Document Policy Wordings Tender Document Tender Allotment Letter MoU with TPA Technical Note MoU with Govt	YES/N O

Certification: The Insurer shall enclose a certificate from the Appointed Actuary, countersigned by the principal officer of the insurer, in the following format: (The language of this should not be altered)

" I, (name of the appointed actuary), the appointed actuary, hereby solemnly declare that the information furnished above is true. I also certify that, in my opinion, the premium rates, advantages, terms and conditions of the above product are workable and sound, the assumptions are reasonable and premium rates are fair and the rates proposed are viable."

Place Signature of the Appointed Actuary. Date:

Name and Counter Signature of the principal officer along with name, and Company's seal.

Information to be furnished on Withdrawal of Health Insurance Products or Add-ons or Riders Offered by Life or Health or General Insurers

GENERAL INSTRUCTIONS:

- a. Insurers shall use the specified form for filing information about withdrawal of existing Health Insurance products or Add-ons or Riders. Format shall be used separately for each Product or Add-on or Rider.
- b. All items in the Form must be furnished with the relevant details.
- c. The form shall be filed within 30 days from the date of withdrawing the product.

FORM: IRDAI – HPW

S No	Item	Particulars (to be filled in by the Insurer)
1	Name of Life or Health or General Insurer	
2	Registration No.alloted by IRDAI	
3	Name of Appointed Actuary [Please note that his/her appointment should be in force as on the date of this application]	
4	Product UIN:	
5	Brand Name of the Product as approved by the Authority	
6	Date of first approval of the product by IRDAI	
7	Date of launch of the Product	
8	Date(s) of approval of subsequent Revision/modification of the product by IRDAI in chronological order.	S.No Date of approval of subsequent Revision /Modification(s)
9	Date of withdrawal of the product	
10	Date of approval of PMC for withdrawal of Product	
11	Financial year-wise business details of the product for the preceding three Financial Years (Data to be provided as on the immediate month-end preceding the date of this application)	F No. of No. of No. of Policies / Lives Policies Premium (Riders / Covere Add-ons issued Policies Premium (Rs.)

12	Expected loss ratio & Combined	FY	Loss Rat	io %	Combine	d Ratio%
Ratio (for the product) vis-à-vis the incurred loss ratio &		Expected	Actual	Expected	Actual	
	Combined Ratio (Data to be			•		<u> </u>
	furnished for each Financial					
	Year)(Applicable only for Health					
	and General Insurers)					
13	Justification for withdrawal of the					
	product:					

<u>Certification:</u> The Insurer shall enclose a certificate from the Appointed Actuary, Chief Compliance Officer and Principal Officer of the Company, as per specimen given below: (The language of this should not be altered)

" I, (name of the appointed actuary), the appointed actuary, hereby solemnly declare that the information furnished above is true.

Place	
Date:	

Name & Signature of the Appointed Actuary

I (Name of Chief Compliance Officer), the Chief Compliance Officer, hereby solemnly declare that the Company will ensure compliance with the extant regulatory norms governing the withdrawal of the products.

Place
Date:

Name & Signature of the Chief Compliance Officer

"This is to confirm that the information furnished above is true. The Company shall comply with extant Regulations with regard to the obligations towards all the existing Policyholders. Further, a notice period of 90 days has been provided to every existing policyholder prior to withdrawal of the Product (Not applicable to Life Insurers).+

Place	Name and Signature of the principal officer
Date:	Companyos seal

Product Filing Check-List cum Certification FORM – IRDAI-HLT-CLC

(Refer File and Use Application)

I	General & Product Type	Details	Remarks
1.	Name of the Insurance Co		
2.	Name of the Product Filed		
3.	Date of Filing		
4.	Proposed Date of Launching of the product		
5.	New/Revision/Add-On		
5.i	If revision, no. of revisions made so far with dates of approval: 1. 2. 3.		
6.	UIN		
7.	Whether Product is meant for any specific group/geographical location		
8.	Type of Product (Hospitalization /CI /PA /Travel /Combi /Package/ Micro /Govt. Scheme/ Deductible based)		
8.1	Is it filed on modular filing basis (package product)? Y/N. If yes, the sections/plans/overages: 1. 2. 3.		
9.	Nature of Product (Indemnity /Benefit /CI/Travel/PA)		
10.	Individual/Group/Family Floater		
11	Whether a Pilot Product?		
12	If yes, whether all disclosures related to Pilot Product made in the Prospectus and Policy Wordings?		29(iii)

13	Whether product offers any Wellness/Preventive Programs.		8(d)
14	If yes, whether such program offers discounts on third party merchandise or services? Give details		8(d) & 19
II	Health Insurance Scenario	Details	Remarks
1.	Total Health Insurance Portfolio Net Earned Premium as published in Annual Reports for last 3 Fin. years	ii) Health F.Y. Net Earned Premium ii) Personal Accident F.Y. Net Earned Premium iii) Travel F.Y. Net Earned Premium	
2.	Total Health Insurance portfolio Net ICR with IBNR separately as published in Annual Reports for last 3 Fin. years	F.Y. Net ICR(excluding IBNR IBNR)	
3.	List of products so far cleared by the Authority with date of approval:	S. Name of the approval persons covered Premium ICR 1. 2. 3.	
4.	List of Products Not launched	S. No. Name of the Product 1. 2. 3.	

5.	List of Products Withdrawn with			
	dates	S. No. Name of the Da	te of	
		Product wit	hdrawal	
III.	Documentation	Whether filed: YES/NO		Remarks
1.	Application Form			
2.	Signatures by Key Officials			
	referred on Declarations			
3.	CIS			
4.	Prospectus			
5.	Proposal Form			
6.				
О.	Additional form for Change of			
7	Occupation(if applicable) Rate Chart			
7.	1 10110			
8.	Actuary Report/Technical Note			
9.	Policy Document			
10.	Policy Schedule			
11.	Endorsements			
12.	Others (Specify)			
IV	Completeness of Documents	Whether YES/NO/Not Ap	plicable	Remarks
	filed			
1.	Are the relevant Application			
	form is complete in all respects			
	and signed by the persons as			
	desired.			
2.	Is CIS submitted in the manner			
	it is required under Regulations			
	& Guidelines?			
3.	Is standard Claim Form being			
	used as prescribed? If no, give			
	reasons.			
4.	Is standard Pre-Authorisation			
	form (wherever applicable) as			
	prescribed being used? If no,			
	give reasons.			
All th	e details under the clauses of b	elow mentioned documents fi	led shall be as	per the
	th Insurance Regulation mention			•
V	PROSPECTUS			
		Yes/No/Not Applicable	Regulation/	Page
	Particulars to be specified	(with comments, if any)	Product	•
			Filing	
			Guidelines	
			Guidelilles	

		(PFG)		
1	Whether Prospectus is in			
	compliance with extant			
	guidelines applicable to			
	Advertisements?			
2	Whether mechanisms or			
	incentives to reward			
	policyholders for early			
	entry, continued renewals			
	(wherever applicable),			
	favourable claims			
0	experience are disclosed			
3	Whether incentives to			
	reward policyholders for			
	following Wellness or Preventive Habits (where			
	applicable) disclosed			
4	Whether all Coverage	1.		
-	details are provided	2.		
	dotano di o providod	3.		
5	Whether Min & Max Entry	· ·		
	age for Adults & Children			
	are separately provided			
6.	Whether Max Renewable			
	Age is provided			
7.	Whether Minimum &			
	Maximum SI is provided			
8.	Whether Rate Chart forms			
	part of the Prospectus.			
9.	Whether Risk			
	Loading/Discount details			
	disclosed			
10.	Whether All exclusions are			
4.4	mentioned			
11.	Whether the period of			
	insurance offered is clearly			
12.	spelt out Whether Instalment			
12.	premium involved			
13.	If yes, whether any grace			
13.	period provided for payment			
	of instalments			
14.	Whether Renewal Clause			
	(Terms of Renewal) is			
	clearly stated			
<u> </u>	J. J	I .		

	1				
15.	Whether Cancellation				
	Clause & reasons for				
	cancellation with refunds, if				
	any, are specified				
16.	Does the document contain				
	Short Period Rates				
	(applicable to General and				
	Health Insurers)				
17.	Is Free Look Period				
	specified				
18.	Is Grace Period for				
10.	Renewal specified				
19.	Are Co-pay, Deductibles,				
19.	Excess details, if any, are				
	,				
20	clearly stated				
20.	Is TPA facility provided? If				
	so, whether TPA details are				
	specified.				
21.	Whether details for Pre-				
	acceptance health				
	examination are provided				
22.	Whether Reimbursement of				
	Pre-policy Health Check Up				
	Cost specified. If yes, at				
	what percentage				
23.	Whether Cumulative Bonus,				
	if any, is provided				
24.	Whether Portability				
	provisions are specified				
25.	Whether AYUSH cover is	AYUSH	Sublimit		
	provided, if yes, is there any	covered			
	sub-limit				
		YES/NO			
26.	Whether Option to migrate				
	to any other Suitable Policy				
	is provided				
27.	Whether 3 Months Notice				
	provision in case of revision				
	is clearly stated				
28.	Whether details of				
	possibility of				
	revision/modification of the				
	product in future is specified				
29.	Whether details of				
	possibility of withdrawal of				
<u> </u>	11 222 2 37 22 222 222 222 222			L	

	the product in future is specified			
30.	Whether Any change in scope of cover after certain duration of the policy / certain age is specified			
31.	Whether Procedure for SI enhancement or change, if any, is specified			
32.	Whether Circumstances for loading the premium or withdrawing discounts are specified			
33.	Whether Upfront disclosure on Incentives for early entry/continued renewals/favourable claims experience etc. Are specified			
34.	Whether the general provisions are clearly stated			
35	Whether method of calculation of premium in respect of Family Floater disclosed?			
VI	PROPOSAL FORM	l		
	Particulars	Yes/No/Not Applicable (with comments, if any)	Regulation/ Guidelines	Page
1.	Whether an already approved proposal form is being used. If yes, provide the Unique Reference No. of the same. If no, give details for Q.No.2 to 6			
2.	Whether Nomination with name & Relationship with insured person is specified			
3.	Whether the Proposal Form contains the declarations as			
	per the standard declaration specified Whether queries to capture			

	the proposer are raised clearly			
5.	Whether KYC details are provided			
6.	Whether AML details are provided			
7.	Whether queries concerned to various points in line with product design are asked for			
8.	Whether Proposal has any queries extraneous to risk assessment /policy servicing? If yes, give reasons for including the same.			
VII.	RATE CHART			
	Particulars	Yes/No/Not Applicable (with comments, if any)	Regulation/ Guidelines	Page
1.	Whether all rates are provided as per age progression			
2.	Whether premium rates exclusive of service tax are provided			
3.	Whether discount/loading details are provided			
VIII.	POLICY DOCUMENT			
	Particulars	Yes/No/Not Applicable (with comments, if any)	Regulation/ Guidelines	Page
Α	Preamble	Whether the preamble clause provides clarity		
В	Operational Clauses:			
(i)	Whether Standard Definitions are provided as per the definitions provided in circular on Guidelines on Standardization in Health Insurance and other circulars issued from time to time	(Specify as YES/ NO/ Not Applicable)		
1.				1
• •	Accident			

3.	Cashless facility		
4.	Condition Precedent		
5.	Congenital Anomaly		
0.	(a) Internal Congenital		
	Anomaly		
	(b) External Congenital		
	Anomaly		
6.	Co-Payment		
7.	Cumulative Bonus		
8.	Day care centre		
9.	Day Care Treatment		
10.	Deductible		
11.	Dental Treatment		
12.	Disclosure to		
14.	information norm		
13.	Domiciliary		
10.	Hospitalization		
14.	Emergency Care		
15.	Grace Period		
16.	Hospital		
17.	·		
18.	Hospitalization Illness		
10.			
	(a) Acute Condition		
19.	(b) Chronic Condition		
	Injury		
20. 21.	Inpatient Care Intensive Care Unit		
22.			
	ICU Charges		
23.	Maternity expenses		
24.	Medical Advise		
25.	Medical expenses		
26.	Medical Practitioner		
27.	Medically Necessary		
28.	Network Provider		
29.	New Born Baby		
30.	Non- Network		
31.	Notification of Claim		
32.	OPD treatment		
33.	Pre-Existing Disease		
34.	Pre hospitalization		
0.5	Medical Expenses		
35.	Post hospitalization		
	Medical Expenses		
36.	Qualified Nurse		
37.	Reasonable and		
	Customary Charges		

38.	Renewal		
39.	Room rent		
40.	Subrogation		
	(Applicable for non-life		
	covers only)		
41.	Surgery		
42.	Unproven/		
	Experimental		
	treatment		
(ii)	Whether Nomenclature of	(Specify YES/NO)	
, ,	CI are provided as per the		
	definitions provided in		
	circular on Guidelines on		
	Standardization in Health		
	Insurance and other		
	circulars issued from time to		
	time		
1.	Cancer of specified		
	severity		
2	Myocardial Infarction		
3.	Open chest CABG		
4.	Open heart		
	replacement or repair		
	of heart valves		
5.	Coma of specified		
	severity		
6.	Kidney failure requiring		
7	regular dialysis		
7.	Stroke resulting in		
0	permanent symptoms		
8.	Major organ /bone		
9.	marrow transplant Permanent paralysis of		
9.	limbs		
10.	Motor neuron disease		
10.	with permanent		
	symptoms		
11.	Multiple sclerosis with		
' ' '	persisting symptom		
	poroloung dymptom		
12	Angioplasty		
13	Benign Brain Tumour		
14	Blindness		
15	Deafness		
16	End Stage Lung		
	Failure		

17	End Stage Liver Failure	
18	Loss Of Speech	
19	Loss Of Limbs	
20	Major Head Trauma	
21	Primary (Idiopathic) Pulmonary Hypertension	
22	Third Degree Burns	
23	In case any other Critical Illnesses are covered, whether the same have been defined.	
C.	Various Other Clauses	
1	Whether all Benefits/Optional Covers/Add-ons and Co-Pays/Deductible/Sublimits, if any applicable to the policy are filed in Application Form as per Product Filing Procedure? (No Benefit or Restrictions other than those filed shall be mentioned in Policy Wordings)	
1.	Whether Coverage details/Plans/Sections as applicable to the policy are specified in the Policy Document and/or Policy Schedule	
2.	Whether Optional Benefits/Add-ons/Deletions as applicable to the policy are specified in the Policy Document and/or Policy Schedule	
3.	Whether Sub-limits/Caps as applicable to the policy are specified in the Policy Document and/or Policy Schedule	

4.	Whether Special Feature if any as applicable to the policy are specified in the		
	Policy Document and/or Policy Schedule		
5.	Whether all the exclusions are specified		
6.	Whether Contribution is applied as per extant Regulations?		
7.	Whether Subrogation, if applicable, is mentioned (Applicable for non-life covers only)		
8.	Whether Co-pay, if any are clearly stated		
9.	Whether Deductibles/Excess, if any are clearly stated		
10.	Whether any package rates or restrictions thereon are applicable. If yes, whether disclosed in Prospectus and Policy Wordings		
11.	Whether Loading & Discount, if any are clearly stated		
11.	Whether instalment premium is involved		
12.	If yes, whether any grace period is provided for payment of instalment premiums.		
13.	Whether Renewal Clause(Terms of Renewal) is clearly stated		
14.	Whether Cancellation Clause & reasons for cancellation with refunds, if any, are specified		
15.	Does the document contain Short Period Rates		
16.	Whether Waiting Periods are clearly stated		
17.	Is Free Look Period specified and refund of		

	promium thoronn is nor	
	premium thereon is per extant Regulations	
19.	Is Grace Period for Renewal (if applicable) specified	
20.	Whether Any one illness/ Relapse Period applicable. If yes, whether disclosed?	
21.	Is TPA facility provided? If yes, whether TPA details are specified.	
22.	Whether Cumulative Bonus, if any, is provided	
23.	Whether Portability provisions are specified	
24.	Whether AYUSH cover is provided, if yes, is there any sub-limit	
25.	Whether Option to migrate to any other Suitable Policy is provided	
26.	Whether Any change in scope of cover after certain duration of the policy / certain age is specified	
27.	Whether Procedure for SI enhancement or change, if any, is specified	
28.	Whether details of possibility of revision/ modification of the product in future is specified	
29.	Whether 3 Months Notice provision in case of revision is clearly stated	
30	Whether the clause of no loading on renewals on Individual claims experience basis is stated	
31.	Whether Grievance redressal details including senior citizens separately are provided	
32.	Whether Cashless Facility available. If yes, provide information on Q.No. 31 &	

	32		
33.	Whether Details of Net-		
00.	work hospitals is provided		
34.	Whether Details of black		
04.	listed hospitals is provided		
35.	Whether the list of excluded		
55.	items is attached with the		
	Policy Document, if		
	applicable		
36.	Whether the Policy		
00.	Wordings are in simple &		
	plain language and easy to		
	understand		
D	Claim Documents (Type		
_	of claim wise)		
1.	Whether documents		
	required for insurance claim		
	is specified and if so		
	whether condonation of		
	delay is stated		
2.	Whether timelines for		
	intimation of claim and		
	submission of Claim		
	documents clearly specified		
3.	Is there a provision to		
	condone delay in intimation		
	of Claim for genuine		
	reasons?		
4.	Whether all <u>necessary</u>		
	documentsqfor claim clearly		
	specified. (No unnamed		
	document can be		
	mentioned under		
5.	±necessary documentsq		
5.	Whether PM Report (if applicable) is asked only if		
	conducted		
6.	Whether 30 days claim		
0.	settlement period is		
	specified and whether		
	payment of penal interest in		
	case of delay is stated		
E	Specific Information for		
_	Cl Policy:		
1.	Whether Survival Period, if		
	any, is provided		
	1 7' 1	1	1

2.	Does the cover cease on	
۷.		
0	payment of a claim	<u> </u>
3.	Can the insured renew the	
	policy once a particular	
	critical illness is paid	
F	Micro Insurance (Refer	
	MIR, 2015)	
1	Is the SI is within the limits	
	prescribed under MI	
	Regulations	
2	Whether a detailed write-	
	up about the policy details	
	provided in relevant	
	vernacular language	
3	Is Caption of Micro	
_	Insurance prominent and	
	included in the name of the	
	product.	
4	Whether Commission to MI	
-	Agents is as per applicable	
	Regulations	
5	Whether all Operational	
5		
	aspects as per extant Micro	
	Insurance Regulations are	
	complied	
	Dollar Cabadula	
G	Policy Schedule	
1.	Whether Intermediary	
1.	,	
0	details are captured	
2.	Whether Period of	
3.	Insurance (including Time)	
	is captured	
4.	Whether Nominee Name &	
5.	Relationship with insured is	
	captured	
6.	Whether Cover Details	
	including sections/plans are	
	captured	
7.	Whether Add-ons/Optional	
	Covers/Deletions are	
	captured	
8.	Whether Endorsements, if	
	any, are captured	
9.	Whether Coinsurance	
.	details, if any, are provided	
	I dotails, if ally, are provided	

10.	Whether premium details are provided			
11.	Whether loadings & discounts are provided			
12.	Whether service tax is provided separately			
13.	Whether stamp duty is captured			
14.	Whether all insured details are captured			
15.	Whether list of attachments is captured			
Н	Endorsement Wordings			
1	Whether type of endorsements wordings are provided			
IX.	CLAIM MANUAL			
	Particulars	Yes/No/Not Applicable (with comments, if any)	Regulation/ Guidelines	Page
1	Whether the guidelines for processing of claims are specifically provided - In house - TPA			
X	ACTUARY REPORT/TECHN	ICAL NOTE		
	Particulars	Yes/No/Not Applicable (with comments, if any)	Regulation/ Guidelines	Page
1.	Whether Technical Note/Pricing Approach duly signed by Appointed Actuary			
2.	Whether Complete Pricing Details including methodology adopted to arrive at the premium, together with data sources utilized are provided			
3.	Whether Assumptions made shall include the expected claim frequency and claim severities across age bands, expected expenses, lapse			

	rates etc. are provided			
4.	Whether Specific loadings &			
	discounts, if any, allowed			
	are provided			
5.	Whether The profit margin			
	at various model points or			
	the expected loss ratio and			
	the expected combined ratio			
	across various model points			
	across the entire portfolio			
6.	are provided			
0.	Whether the U/W capacity required for the product and			
	the actual capacity available			
	with the insurer is provided			
7.	Whether The retention			
	capacity to manage the			
	business is provided			
8.	Whether Internal Capacity			
	Building measures, if any,			
	required to offer the			
	proposed product are			
	provided			
9.	Whether other relevant			
10	metric, if any, is specified			
10.	Whether Expected claim ratio & Combined ratio (if			
	applicable) and profit margin			
	is provided			
XII	FOR REVISION: Not Applica	able for New products		
	Particulars	Yes/No/Not Applicable	Regulation/	Page
		(with comments, if any)	Guidelines	
1.	If change in terms/covers is			
	proposed, whether all such			
	changes are mentioned with			
	justifications?			
2.	If change in pricing is			
	proposed, whether the filing			
	made as per the Product			
	Filing Guidelines and			
	justification for price revision is provided			
3.	Whether Claims experience			
J.	Tribulor Signing Capendide			
	for 3 immediate preceding			
	for 3 immediate preceding years compared to the			

4.	explaining the variations, and the experience of similar products provided Whether the expected	
	claims experience, The assumptions underlying the proposed pricing along with expected COR and profit margin provided	
5.	Following details to be provided:	i) Provisions/terms existing but modified in the proposed revision with change / no change in pricing S. Existing Proposed Reasons revised provisions/ terms with terms ii) Provisions/terms existing but deleted in the proposed revision with change/no change in pricing S. Existing Reasons for deletion S. Existing Reasons for deletion iii) Provisions/terms not existing but proposed to incorporate in the proposed revision S. Provisions/terms as Proposed to incorporate in the proposed revision S. Provisions/terms as Proposed to incorporate in proposed to incorporate in proposed incorporate in proposed revision iv) Change in price S. Existing Bewise (+)(-)(-) Reasons proposed to incorporate in proposed revision iv) Change in price S. Existing Proposed Reasons proposed to incorporate in pr
6.	Date of the original product clearance	
7.	Date of last revision	
XIII	Any Other Details	

XIV. CERTIFICATION

The undersigned, on behalf of the Insurer named below, hereby affirms and declares as follows:

- 1. That the details of the (Name of product) filled in above are true and correct and reflect what the policy and other documents indicate.
- 2. That the product complies with the various provisions of the IRDAI Health Insurance Regulations, 2016, Product Filing Procedure and the Standardisation Guidelines in Health Insurance, 2016 and the applicable provisions of Regulations notified by the Authority and the applicable circulars and Guidelines issued by IRDAI from time to time.
- 3. That the File and Use application and all other documents are complete and have been verified for correctness and consistency not only in respect of each item of each document but also vis-a-vis one another.
- 4. That the copy of the Proposal Form will be attached with the Policy and supplied to the proposer.
- 5. In addition to the above four points, the following is APPLICABLE FOR LIFE INSURERS ONLY:

That the product complies with IRDA (Linked Insurance Products) Regulations 2013 / IRDA (Non-Linked Insurance Products) Regulations 2013 (strike-off whichever is not applicable)

Date:	(Chief Compliance Officer)

Note to Chief Compliance Officer: (1) Information in the Product Filing Check-List cum Certification shall be examined with due reference to the extant Regulations / Guidelines issued by the Authority and be furnished. (2) Regulation / Guidelines Reference number shall be mentioned in the relevant column (3) Page number of the respective document shall be mentioned in the relevant column.

Name of Insurer

FORM: IRDAI-GHIS

Information on Government Sponsored Health Insurance Schemes offered by Life or Health or Non-Life Insurers Annual Return

Note: (i) Information to be furnished for the financial year within 60 days from the close of every FY. (ii) Information to be furnished separately for each insurance product in the same format.

Name of the Insurer:

Name of the Insurance Product:

UIN of the Insurance Product:

Financial Year:

TABLE - 1

Geographi	Date	of	No.	of	No. of P	lo. of Persons F		nium	Total	Total		of	Tota	lo. of Total		R (%)	Assun	ned	Reasons,	if
cal Unit	award	of	Policies	sold	Covered	d	per	Person	Prem	ium	Clain	ns	amo	unt of			ICR	(%)	any	for
(District/St	tender	or	during	the			(Rs.)		recei	ved	settle	ed	clair	ns			as pe	r the	deviation	
ate /UT)**	Date	of	year						(Rs.)		durin	g the	settl	ed			filing n	nade		
	launch	of									year						with IF	RDAI		
	the																			
	Scheme	Э																		
						1		T =												
			CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY				
Total for																				
the																				
product																				

Note: * ICR to be furnished for each Financial Year (CY-Current Year, PY-Previous Year)

Date:	Signature of Chief Compliance Officer
Place:	
	Office seal

^{**}Please specify the Geographical Unit as per award of tender for the scheme, wherever applicable.

FORM: IRDAI – GHISAR Data on Group Health Insurance Schemes offered by Health or General Insurers Annual Return (Financial Year-wise & Policy Year-wise)

Note: (i) Information to be furnished for every completed financial year within 60 days from the end of every FY. (ii) Information to be furnished separately for each group insurance product in the same format. (iii) Information in respect of Table . 2 shall be furnished in respect of all group policies whose policy years are completed in the Financial Year in respect of which the information is reported.

Name of the Insurer: Name of the Product: UIN:

Financial Year:

TABLE -1

S.No	Name of the Master Policyholder	Policy N	0.	Policy P	eriod	No. of F Covere		Premium Person (Rs	per s.)	Total Premi receiv	um ed (Rs.)	settled	f Claims d during ar		unt of is	ICR	(%)	Assu ICR (Actuarial Justification for deviation in ICR, if any
		CY	PY	From	То	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	

Policy Year-wise:

TABLE-2

S.No	Name of the Master Policyholder	Policy N	0.	Policy F	Period	No. of F Covere		Premium Person (R	per s.)	Premi		settled	f Claims d during ar		unt o	ICR f	(%)	Assur ICR (Actuarial Justification for deviation in ICR, if any
		CY	PY	From	То	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	CY	PY	

Date:

Name & Signature of the Chief Compliance Officer

Place:

Office Seal

FORM: IRDAI – HIPP Health Insurance Pilot Products offered by Health or General Insurers Annual Return

Note: (i) Information to be furnished for every completed financial year within 60 days from the close of every FY. (ii) Information to be furnished separately for each Health Insurance Pilot Product in the same format. (iii) In respect of TABLE. 1, Information to be submitted separately for Individual and Group Products in the same format for all Financial Years since launch of product. (iv) Information in respect of Table. 2 shall be additionally furnished in respect of all Policies issued under Group Health Insurance Pilot Products for each completed policy year since issue of first policy to the group.

Namo	of the	Insurer:
Name	oi ille	msurer.

Name of the Pilot Product:

UIN:

Financial Year:

TABLE-1

FY	No. of Policies sold	No. of Persons Covered	Total Premium received (Rs.)	Claims paid	f Total amount of claims paid (INR)	` '	Assumed ICR (%)	Actuarial Justification for deviation in ICR, if any

Policy Year-wise (only for Group Pilot Products) data to be separately furnished for all Completed Policy Years:

							_							
Pol	Name of the	Policy No.	Policy F	Period	No. of Persons	Premium	per	Total	No.	of	Total	ICR (%)	Assumed	Actuarial
Year	Master Policyholder				Covered	Person (Rs.)		Premium received (Rs.)	Claims during year		amount of claims paid		ICR (%)	Justification for deviation in ICR, if any
			From	То										

Date:	Name & Signature of the Chief Compliance Officer
Place.	Office Seal